

**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

OA No. 85 of 2021 (SZ)

M/s. Parisara Hitharakshana Samithi

...Applicant

Versus

Union of India
and others

...Respondents

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RESPONDENT NO. 1**

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Dated at Chennai on this the 27th day of September 2023.



Counsel for Respondent no. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 85 of 2021 (SZ)

IN THE MATTER OF:

M/s. Parisara Hitharakshana Samithi, KarnatakaApplicant

Versus

Union of India and Others. Respondent(s)

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1,
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE.**

MOST RESPECTFULLY SHOWETH:

I, Dr. Dola Bhattacharjee, D/o Late Shri. Samirendra Nath Bhattacharya, aged 40 years, currently working as Scientist 'B' at the Regional Office of the Ministry of Environment, Forest and Climate Change (MoEF&CC), Bengaluru, do hereby solemnly affirm and state as under:

1. That I, in my official capacity in the Ministry of Environment, Forest and Climate Change, i.e., am Respondent No.1 in the above-mentioned matter and that I am conversant with the facts and circumstances of the case on the basis



of official records, and as such authorized and competent to swear this affidavit.

2. That, a short affidavit is being filed by the answering respondent at this stage and craves leave and liberty to file a detailed Counter Affidavit to the aforesaid application, as and when required.
3. That, Hon'ble National Green Tribunal vide order dated 25.07.2023 in Original Application No. 85 of 2021 (SZ), in the matter of M/s. Parisara Hitharakshana Samithi, Karnataka Versus Union of India and Others directed as follows:

...9. "Regarding the other quarry and crusher units, we direct the MoEF&CC, SEIAA – Karnataka and the Revenue Department to file a detailed response furnishing the particulars against each of the respondents."

4. It is submitted that in compliance with the Hon'ble National Green Tribunal directions, the Regional Office (RO), Bengaluru, of the Ministry of Environment, Forest, and Climate Change conducted a Spot Inspection on 28.08.2023. A copy of the report is annexed herewith as **Annexure- R1/1**.
5. That is, the answering respondent issued a letter dated 11.09.2023 to the State Level Environment Impact Assessment Authority (hereinafter referred to as "SEIAA"), Karnataka, to initiate appropriate action in the matter as these projects have been granted Environmental Clearance (herewith referred to as



"EC") by SEIAA, Karnataka. A copy of the letter is annexed herewith as **Annexure- R1/2**.

6. That, the Ministry, vide notification S.O. 637 (E) dated 28.02.2014 delegated the power to SEIAA to issue Show Cause Notice to project proponents in case of violation of the conditions of the environmental clearances issued by the said authorities to projects or activities within their jurisdiction. A copy of the Notification S.O. 637 (E) dated 28.02.2014 is marked and annexed herein as

Annexure- R1/3

7. It is respectfully submitted that the State Department of Mines and Geology is the Nodal Authority in the State for dealing with the allotment of mining leases under the Mines and Minerals (Development and Regulation) Act 1957 (MMDR Act) and is entrusted with the enforcement and regulation of mining operations in a State, including illegal mining. Further, the State Government is empowered under Section 23 C of the Mines and Minerals (Development and Regulation) Act 1957 (MMDR Act) to make rules for the prevention of illegal mining, transportation, and storage of minerals.

8. It is humbly submitted that the State Pollution Control Board is the nodal authority in the State for dealing with cases related to pollution or environment management coming under the purview of the Water (Prevention and Control



of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment Protection Act, 1986.

9. That, in view of the aforementioned facts and circumstances, it is most humbly prayed that this Hon'ble Tribunal may kindly be pleased to pass such Order(s) or Direction(s) as the court may deem fit and necessary in the interest of justice.


DEPONENT

Dr. Dola Bhattacharjee
Scientist 'B'

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
Integrated Regional Office, Kendriya Sadan
IVth Floor, E&F Wings, Bengaluru - 560 034.

VERIFICATION

Verified at Bengaluru on this 18th day of September 2023 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.


DEPONENT

Dr. Dola Bhattacharjee
Scientist 'B'

MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
Integrated Regional Office, Kendriya Sadan
IVth Floor, E&F Wings, Bengaluru - 560 034.



Government Of India

Government of India/ भारत सरकार
Ministry of Environment, Forest and Climate Change/ पर्यावरण, वन और जलवायु
परिवर्तन मंत्रालय
Integrated Regional Office – Bengaluru/ एकीकृत क्षेत्रीय कार्यालय - बेंगलुरु
Kendriya Sadan, 4th Floor, E&F Wings/ केन्द्रीय सदन, चौथी मंजिल, ई एंड एफ विंग्स
17th Main Road, II Block, Koramangala/ 17वीं मेन रोड, II ब्लॉक, कोरमंगला
Bengaluru / बेंगलुरु – 560034
Ph: 080-25635901, E-mail: ros.z.bng-mef@nic.in, ros.z.bng-mefcc@gov.in



28.08.2023

F.No. F(C)A/12.7/647/KER
To

Dr. Bhardwaj Adiraju
Joint Director/ Scientist 'D'

I.A Division
Ministry of Environment, Forest & Climate Change
Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110003

Subject : O.A No. 85 of 2021(SZ) M/s Parisara Hitharakshana Samithi, Karnataka Vs. Union of India and Ors.– regarding.

Reference: Your Letter No. IA-L-11011/59/2023-IA-I dated 09.08.2023

Sir,

With reference to the above-mentioned subject and as requested, I am directed to submit the following:

Sl. No.	Name of the Project and EC no.	Remarks
1	Quarrying of building stone by M/s GVV Constructions, at Sy. No. 199, Devarayasamudra Village, Mulbagal Taluk, Kolar – EC No. SEIAA:259:MIN:2019 dated 18.07.2019	EC Condition-wise spot inspection report may be seen at Annexure I.
2	Quarrying of building stone at Sy. No. 64 of Yelagondanahalli village, Mulbagal Taluk, Kolar district, Karnataka by Sri. C Srirama Reddy – Environmental Clearance (EC) No. SEIAA 441 MIN 2019 dated 19.08.2019.	EC Condition-wise spot inspection report may be seen at Annexure II.
3	Quarrying of building stone at Sy. No. 64 of Yelagondanahalli village, Mulbagal Taluk, Kolar district, Karnataka by M/s Sri. Balaji Granites – Environmental Clearance (EC) No. SEIAA 445 MIN 2019 dated 19.08.2019.	EC Condition-wise spot inspection report may be seen at Annexure III.
4	Quarrying of building stone at Sy. No. 199 of Devarayasamudra village, Mulbagal Taluk, Kolar district, Karnataka by Shri. S. Kumar - No. SEIAA 446 MIN 2019 dated 19.08.2019	EC Condition-wise spot inspection report may be seen at Annexure IV.
5	Quarrying of building stone at Sy. No. 199 of Devarayasamudra village, Mulbagal Taluk, Kolar district, Karnataka by Sri. T.V. Srinivasa - No. SEIAA 447 MIN 2019 dated 19.08.2019	EC Condition-wise spot inspection report may be seen at Annexure V.
6	Quarrying of building stone at Sy. No. 199 of Devarayasamudra village, Mulbagal Taluk, Kolar district, Karnataka by M/s PMJ Construction Pvt. Ltd. - No. SEIAA 1589 MIN 2015 dated 05.03.2016	These quarries were not found in the location on the day of spot inspection. Further, it was gathered from the DFO-Kolar (Karnataka State Forest Department) that these projects have not commenced till date.
7	Quarrying of building stone at Sy. No. 199 of Devarayasamudra village, Mulbagal Taluk, Kolar district, Karnataka by Sri. Srirama K - No. SEIAA 1554 MIN 2015 dated 27.05.2016.	
8	Quarrying of building stone at Sy. No. 199 of Devarayasamudra village, Mulbagal Taluk, Kolar district, Karnataka by M/s PM Granite Export Pvt. Ltd. – No. SEIAA 1590 MIN 2015 dated 05.03.2016.	

This has been issued with the approval of the Competent Authority.

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Encl.: Annexures I to V.

Yours faithfully
[Handwritten signature]
(Dr. Dola Bhattacharjee)
Scientist 'B'

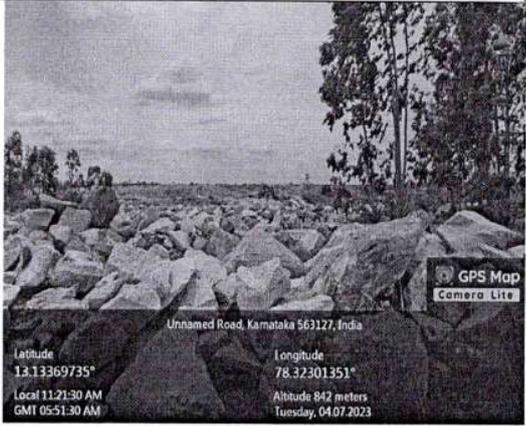
Subject: Quarrying of building stone by M/s GVV Constructions, at Sy. No. 199, Devarayasamudra Village, Mulbagal Taluk, Kolar – EC No. SEIAA:259:MIN:2019 dated 18.07.2019 – Spot Inspection Report - regarding.

A. Specific Conditions.

Sl. No.	Conditions	Observations made on the day of spot inspection conducted on 04.07.2023.
1	Validity of this EC is limited to 5 years from the dated of this letter.	The environmental clearance (EC) was granted on 18.07.2019. As per the quarry lease deed, the lease is valid till 2028. The project was in operation on the day of spot inspection.
2	Quarry Plan approved by the Department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.	Approved Quarry Plan not made available to this office.
3	Baseline data on health profile of each of the workers shall be maintained.	Proponent informed that baseline data on health profile of each of the workers collected upon medical examination by the primary health centre, Devarayasamudra, Kolar. However, no details furnished to this office.
4	PAs should get the health checkup done for the quarry workers on quarterly and submit reports periodically.	As per the records, PAs (project authorities) are not regularly submitting the quarterly health check-up reports of the quarry workers on regular basis to this office.
5	The SEIAA, Karnataka reserves the right to withdraw the Environmental Clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.	--
6	Quarrying shall be undertaken strictly in accordance with provisions of MM(D&R) Act 1957/ KMMC Rules 1994,	No pointwise compliance status report with the provisions of these Act/Rules furnished by the proponent.
7	All the conditions stipulated in the Consent for Establishment issued (if applicable) by the Karnataka State Pollution Control Board should be effectively implemented.	The project activities are not covered under the consent mechanism of Karnataka State Pollution Control Board Vide its Circular No. KSPCB/BO/SEO-MINES/Circular/2013-14/51/6416 dated 12.02.2014.
8	The quarrying operations shall not intersect groundwater table. Prior approval of SEIAA/Ministry of Environment and Forests and Central Groundwater Authority shall be obtained for quarrying below water table.	No information provided by the proponent regarding the current depth of mining and depth of the water table in the area. Waterlogged pits and ditches were seen at site. Since the area received rainfall in the previous days, it could not be ascertained if the water in the pit/ditches was rainwater or groundwater.
9	The topsoil if any should be stacked at earmarked site only and should not be kept unutilized for a period more than 3 yrs. The topsoil should be used for reclamation and plantation.	No top soil dump was seen within the quarry site.
10	Waste rock shall be stacked at earmarked site only. The maximum height of the stack should not exceed 10 m duly providing stable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.	Waste rocks were seen kept scattered over an open area along the approach road. It could not be ascertained if the waste rocks were kept within or outside the quarry lease area as no land demarcations were seen here. No retention wall was seen.

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11	Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from the quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, greenbelt development etc., the drains should be regularly de-silted particularly after monsoon and maintained properly.	Fig. Scattered waste rocks. Catch drains and siltation ponds were not seen at the site.
12	Dimension of the retaining wall at the toe of dumps within the quarry to check runoff and siltation should be based on rainfall data.	No retaining wall was seen.
13	The project authorities should implement suitable conservation measures to augment groundwater resources in the area in consultation with the Regional Director, Central Groundwater Board within 3 months and report be submitted to the Authority.	No details furnished in this regard.
14	Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.	No visible facilities/infrastructures (like catch drain, siltation pond, retention wall etc.) were seen at the site in this respect. A number a water bodies were seen in Devarayasamudra. Further, no details furnished by the proponent to this office, in this regard.
15	The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.	Proponent intimated that no water is required in the process. However, drilling (wet), dust suppression, etc. requires water. The proponent has not intimated this office on the source of the water that they are using for quarry operations/ usage by the workers.
16	Suitable rainwater harvesting measures on long term shall be planned and implemented in consultation with Regional Director, Central Groundwater Board for complete rainwater harvesting by constructing checkdams/ converting quarried pits to rainwater harvesting ponds.	No rainwater harvesting facilities were seen at site. Also, no detail furnished regarding the development of any plan in consultation with the concerned authority, in this regard.
17	Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.	Vehicular emission related monitoring reports have not been furnished to this office.
18	Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report	No report in this regard, submitted to this office.

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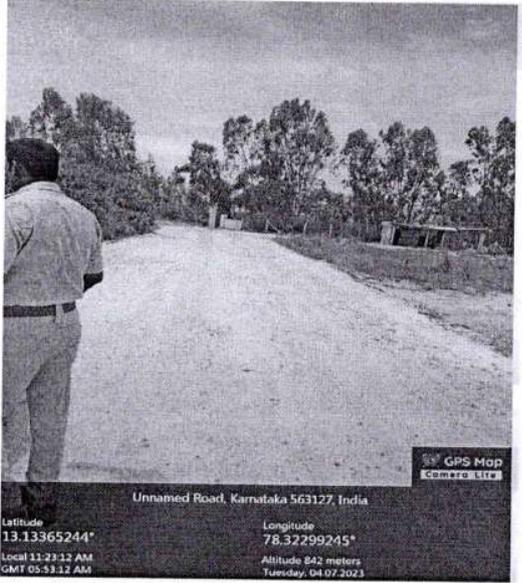
	submitted to SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF, Regional Office, MOEF, Bangalore.	
19	The environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all other statutory clearance are obtained from the respective department/ agencies.	Proponent did not furnish copies of all the relevant statutory permits obtained by them for quarrying on the proposed land.
20	The project authority should undertake sample survey to generate data on pre-project community health status within 1 Km from proposed quarry.	No report submitted to this office by the proponent in this regard.
21	Consent to Operate if applicable should be obtained from State Pollution Control Board prior to start of production from the quarry.	Specific Condition No. 7 may be seen.
22	Proper sanitary facilities should be installed for the colony/ work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.	No sanitary/ first aid facilities were seen at the quarry site.
23	The proponent shall take all precautionary measures during quarrying operations for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and/or Regional Wildlife Management plan for conservation of wildlife. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Government of Karnataka, and the Regional Office MOEF, Bangalore within 3 months.	No details in this regard, furnished to this office.
24	The project proponent shall delineate Quarry Closure Plan/ exit protocol to rehabilitate the quarried-out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post quarry land use plan with rehabilitation of quarried out area (with plan and section) provided and submitted to SEIAA.	No details in this regard, furnished to this office.
25	Plantation monitoring program during post project period for ensuring survival and growth rate of plantation in reclaimed area.	The project was in operation phase on the day of site inspection.
26	A final quarry closure plan along with details of corpus fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka, and the Regional Office MOEF, Bangalore, 5 years in advance of final quarry closure for approval.	Final quarry closure plan along with details of corpus fund has not been submitted to this office.
27	Retention walls should be a minimum of 2.5 m height with base of 3 m.	No retention wall seen at site.
28	Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.	No check dams and gully plugs were seen at site.
29	Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.	An audit report furnished by the Department of Mines and Geology (Kolar), reflected the details of production/ dispatch vide its report

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		dated 17.02.2022. The report has been submitted to this office.
30	The infrastructure of transport roads should be improved collectively by the quarry owners of the area.	Transport road in the area was in motorable condition. 
31	Link road from the quarry site to the main road shall be maintained and black topped by the project proponent.	Road from the quarry site to the main road was not found to be black topped.
32	The quarry lease area should be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.	Demarcation rocks/pillars were seen along most part of the quarry.
33	No quarrying shall be undertaken outside the lease area.	Could not be ascertained due to the lack of proper demarcation/fencing of the lease area.
34	The project authorities shall maintain a margin of 7.5 m along the lease boundary except in case where common working permission is obtained from the competent authority.	As noted during the site visit, a margin of 7.5 m has not been maintained all along the lease boundary. Proponent has not furnished any information on obtaining 'common working permission'.
35	The project authorities shall also earmark at least 5% of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the authority.	No details furnished to this office in this regard.
36	The project authority should ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height conforming to safety norms.	No compound wall of stone masonry seen at site.
37	The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centres resulting in spreading of diseases such as malaria, dengue, etc.	Ditches and pits at the site were water-filled. It was gathered that the area had received moderate spells of rain in the past few days-
38	The project proponent shall prevent damage to adjoining land, from fire due to activities during quarry operations.	No such incident reported to this office.
39	Haulage approach road should not be through village till the main road is reached.	No houses were seen along the haulage approach road till the main road.
40	The project authorities shall get the annual health check up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as	No information furnished to this office in this regard.

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	silicosis and maintain records. Appropriate care should be taken for remedy in case of prevalence of such health disorders.	
41	Clearance/NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users.	Details not furnished to this office in this regard.
42	This environmental clearance is granted subject to obtaining prior clearance from Forestry and Wild Life angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further this environmental clearance does not necessarily imply that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective Authorities on their merits and decision taken. The investment made in the project if any based on environmental clearance so granted in anticipation from the forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and the SEIAA Karnataka shall not be responsible in this regard in any manner.	--
43	Solid waste/ hazardous waste generated in the mines/ quarry needs to be addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous and Other Waste Management Rules, 2016.	No information furnished regarding the types of wastes generated (including hazardous waste like spent oil generated, if any), its handling/disposal practices, etc., to this office.
44	Ambient air quality monitoring stations as prescribed in the statute be established be established for monitoring of pollutants, namely PM10, PM2.5, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.	No information furnished in this regard. Also, no latest monitoring report on these parameters made available to this office.
45	Regular monitoring of groundwater level and quality shall be carried out in and around the mine/ quarry lease area by establishing a network of existing wells and constructing new piezometers during the quarrying operations. The monitoring of ground water levels shall be carried out four times a year, i.e. premonsoon, monsoon, monsoon, postmonsoon and winter. The groundwater quality shall be monitored once a year, and the data thus collected shall be sent regularly to MOEF&CC/RO.	No monitoring report for the prescribed seasons, on the groundwater quality and levels furnished to this office. Proponent has not established piezometers. However, one-time groundwater quality monitoring report (sampled in February 2022 from Devarayasamudra Village) of groundwater quality parameters submitted to this office (enclosed).
46	Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change / Regional Office.	No information in this regard, submitted to this office by the proponent.
47	Controlled blasting techniques shall be practiced in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by DGMS.	No blasting report, ground vibration/ fly rock velocity (peak particle velocity) report, etc., submitted to this office.
48	The noise level survey shall be carried out as per the prescribed guidelines to assess noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/ RO on six-monthly basis.	As per the records available, the proponent is not regularly submitting the noise level monitoring reports to this office on six-monthly basis.

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49	The company/ project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environment / forest/ wildlife norms/ conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEFCC as a part of six monthly report.	As per the available records, no details in these regards furnished to this office.
50	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry / Regional Office along with the six-monthly compliance Report.	
51	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	As per the available records, no detail in this regard furnished to this office.
52	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Website address not found. Also, the proponent has not intimated this office about the status of compliance to this condition.
53	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (protection) Rules, 1986 as amended subsequently and put on website of the company.	As per the available records, no details in these regards furnished to this office.
54	The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of quarrying operations.	
55	No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC)/ SEIAA, Karnataka.	--
56	The project authorities shall undertake activities under Corporate Environment Responsibility (CER) with a total cost of not less than Rs. 8,00,000/- as committed by letter dated 13.07.2019 for the purpose of taking up rejuvenation of Devarayasamudra tank within five years in accordance with the O.M F No. 22-65/2017-IA.III dated 1 st May 2018 and report be submitted to the Authority.	As per records, no information furnished by the proponent.
57	Safe drinking water has to be provided at the quarry site.	Complied.
58	Dust suppression measures have to be strictly followed.	No dust suppression arrangements were seen at place.
59	The drilling machines employed shall be fitted with dust extraction unit while taking up quarry activity.	Drilling activities were not going on in the quarry at the time of site visit.

B. General Conditions.

1	No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.	--
2	No change in the calendar plan including excavation, quantum of mineral and waste should be made.	The proponent agreed to comply. However, no details regarding the quantum of excavation made, mineral produced and waste generated have been submitted to this office.
3	It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Government of India, New Delhi.	No recent monitoring report of these parameters has been submitted to this office. Proponent had submitted one time monitoring report (sampled in February 2022) of the Ambient Air Quality parameters (enclosed).
4	Data on ambient air quality (PM ₁₀ , PM ₂₅ , SO ₂ , NO _x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.	Not complied.
5	Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.	No arrangements were seen at site in this regard.
6	Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.	No recent noise level monitoring report has been submitted to this office. Proponent had submitted one time monitoring report (sampled in February 2022) of the noise levels (enclosed). At the time of site inspection, no workers were seen wearing earplugs / muffs.
7	Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May 1993 and 31 st December, 1993 or as amended from the time to time. Oil and grease trap shall be installed before installed before discharge of effluents.	No related arrangements were seen at site.
8	Personal working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	At the time of site inspection, no workers were seen wearing earplugs / muffs. No information on safety training imparted to the workers, if any, furnished to this office.
9	Occupational health surveillance program of the workers should be undertaken periodically i.e once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bengaluru.	No information in this regard, furnished by the proponent.

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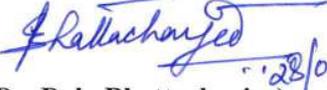
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10	A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the head of the organization. The environment management committee should be constituted with one of the members representing nearby village.	No information furnished in these regard.
11	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for the other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru.	
12	The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	
13	The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Government of Karnataka and Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the officer (S) of these offices by furnishing the requisite data / information / monitoring reports.	Proponent did not furnish the relevant information/ documents. Mandatory six monthly environmental compliance reports are also not being submitted regularly to this office.
14	The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguard to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF , Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.	
15	A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO , if any from whom suggestion / representation has been received while processing the proposal.	No information in this regard available in our records.
16	The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.	Not complied.
17	The Karnataka state Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office / Tehasildar office for 30 days.	--
18	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned,	Copies of the newspaper advertisements are not available in records.

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	one of which 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at http://environmentalclearance.gov.in/ website of the MoEF&CC and http://siaa.karnataka.gov.in/ website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bengaluru.	
19	Concealing factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	--
20	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	
21	The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.	
22	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	
23	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991 along with their amendments and rules made there under.	


 (Dr. Dola Bhattacharjee)
 Scientist 'B', RO-Bengaluru.


 (Smt. Praneetha Paul)
 DIGF(C), RO-Bengaluru.



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AN ISO 9001-2015, ISO 14001-2015 & ISO 45001-2018 Certified Company, Accredited by NABL

TEST CERTIFICATE

Format No.: EPL/AD/F/TC/23

- 1. Name of the Project : M/S. G V V Constuctions
Building stone Quarry,
Sy. No.199, Devarayasamudra Village,
Mulbagal Taluk, & Kolar District,
Karnataka.
- 2. Particulars of Sample : Ambient Air Quality collected Near Quarry
- 3. Sample Collected By : Mr.Shivakumar ,EPL
- 4. Date of Collection : 18-Feb-2022
- 5. Sample Receipt Date : 18-Feb-2022
- 6. Analysis End Date : 21-Feb-2022
- 7. Report Date : 22-Feb-2022
- 8. Sample No. : EPL/2021-2022/A - 182
- 9. ULR No : TC919021000000967F

Sl. No.	Parameter/ Description	Units	Values	Limit as per NAAQS	Test Protocol
1	Particulate Matter (Size less than 10µm) or P.M ₁₀	µg/m ³	55.2	100	IS 5182(P-23):2006 RA 2017
2	Particulate Matter (Size less than 2.5µm) or P.M _{2.5}	µg/m ³	21.3	60	EPL/TP/AQ/2 Issue No. 01 Dt. 1.04.2017
3	Sulphur Di-Oxide as SO ₂	µg/m ³	17.4	80	IS 5182(P-2):2001 RA 2017
4	Nitrogen Di-Oxide as NO ₂	µg/m ³	16.1	80	IS 5182(P-6):2006 RA 2017

INFERENCE	As per NAAQ Standards Report Status: The Analyzed values for above measured parameters are within the Limits.
-----------	--

ANALYZED BY

P.N. Ramamani
P.N. RAMAMANI
Chemist



AUTHORIZED SIGNATORY

M.S. Ashwath Narayan
M.S. ASHWATH NARAYAN
Chief Executive Officer

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- 3. The results of the tests may vary from lab to lab and also time to time for same parameters for the same samples, depending on the quality of samples received, analytical methods adopted, equipment used and it's sensitivity.
- 4. Samples will the destroyed after 15 days, from the date of receipt of report by the Customer, unless otherwise specified, Perishable samples will not be retained, Sample collection not done by us unless specified



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TEST CERTIFICATE

Format No.: EPL/AD/E/TC/25

- 1. Name of the Project : M/S. G V V Constuctions
Building stone Quarry,
Sy. No.199, Devarayasamudra Village,
Mulbagal Taluk, & Kolar District,
Karnataka.
- 2. Particulars of Sample : Noise Level Monitoring
- 3. Sample Collected By : Mr.Shivakumar, EPL
- 4. Date of Sampling : 18-Feb-2022
- 5. Report Date : 22-Feb-2022
- 6. Test Method adopted : IS 9989 : 1981
- 7. Sample No. : EPL/2021-2022/N- 213
- 8. ULR No : ULR- TC919021000000968F

Sl. No.	Sample Location	Type of Location	Time Frequency	Noise Level in dB(A)			Permissible Limit
				Min	Max	Leq	
DAY TIME							
1	Near Quarry Site	I	12.00 PM to 1.00 PM	66.0	65.2	65.6	75

*I - Industrial Area, C - Commercial Area, R - Residential Area, S - Silence Zone

INFERENCE	As per Noise Pollution (Regulation & Control) Rules, 2000. Report Status: The Ambient Noise Levels are well within the Prescribed Norms.
-----------	---

ANALYZED BY

P. N. Ramamani
P.N.RAMAMANI
Chemist



AUTHORIZED SIGNATORY

M.S. Ashwath Narayan
M.S. ASHWATH NARAYAN
Chief Executive Officer

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EPL/WD/F/TC/14

- 1 Name of the Project : M/S. G V V Constuctions
Building stone Quarry,
Sy. No.199, Devarayasamudra Village,
Mulbagal Taluk, & Kolar District,
Karnataka.
- 2 Sample Collected By : Mr. Shivakumar, EPL
- 3 Particulars of Sample : Borewell Water collected from Devarayasamudra Village
- 4 Date of Collection : 18-Feb-2022
- 5 Sample Receipt Date : 18-Feb-2022
- 6 Date of Completion : 21-Feb-2022
- 7 Report Date : 22-Feb-2022
- 8 Sample No. : EPL/2021-2022/W - 143
- 9 ULR No. : ULR-TC91902100000969F

	Parameters	Protocol	Unit	Result	IS : 10500 - 2012 (RA 2018)	
					Maximum Acceptable Limit AL	Maximum Permissible Limit In the absence of alternative source PL
1	Color	IS:3025(P-04)-1983 RA 2017	Hazen	05	5	15
2	pH	IS:3025(P-11)-1983 RA 2017	----	7.2	6.5 to 8.5	No Relaxation
3	Turbidity	IS3025(P-10)-1984 RA 2017	NTU	< 1.0	1	5
4	Alkalinity as CaCO ₃	IS:3025(P-23)-1986 RA 2019	mg/L	454	200	600
5	Total Dissolved Solids	IS:3025(P-16)-1984 RA 2017	mg/L	698	500	2000
6	Total Hardness as CaCO ₃	IS:3025(P-21)-2009 RA 2019	mg/L	357	200	600
7	Calcium as Ca ²⁺	IS:3025(P-40)-1991 RA 2019	mg/L	88.1	75	200
8	Magnesium as Mg	IS:3025(P-46)-1994 RA 2019	mg/L	33.04	30	100
9	Sulphate	IS:3025(P-24)-1986 RA 2019	mg/L	54.6	200	400
10	Chloride as Cl	IS:3025(P-32)-1988 RA 2019	mg/L	60.0	250	1000
11	Nitrate as NO ₃ -N	IS:3025(P-34)-1988 RA 2019	mg/L	2.1	45	No Relaxation
12	Total Iron	IS:3025(P-53)-2003 RA 2019	mg/L	< 0.01	0.3	No Relaxation
13	Fluoride	APHA 23 rd Edition 2017	mg/L	0.59	1.0	1.5

ANALYZED BY

P.N. Ramamani
P.N.RAMAMANI
Chemist



AUTHORIZED SIGNATORY

P.S. Ashwath
ASHWATH NARAYANA.M.S
Chief Executive Officer

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4. Samples will the destroyed after 15 days, from the date of receipt of report by the Customer, unless otherwise specified, Perishable samples will not be retained, Sample collection not done by us unless specified.

Subject: Quarrying of building stone at Sy. No. 64 of Yelagondanahalli village, Mulbagal Taluk, Kolar district, Karnataka by Sri. C Srirama Reddy – Environmental Clearance (EC) No. SEIAA 441 MIN 2019 dated 19.08.2019 – Spot Inspection Report - regarding.

[This EC has been transferred to M/s SVS & Associates vide SEIAA-Karnataka Order dated 03.09.2020]

A. Specific Conditions.

Sl. No	Conditions	Observations made on the day of spot inspection conducted on 04.07.2023.
1.	Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.	The environmental clearance (EC) was granted on 18.07.2019. As per the quarry lease deed, the lease is valid till 2028. The project was not in operation on the day of spot inspection.
2.	Quarry plan approved by the department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.	Approved Quarry Plan not made available to this office.
3.	Baseline data on health profile of each of the workers shall be maintained.	Proponent informed that the health profile of each of the workers got tested by The Indus Health Care Primary Health Centre in Mulbagal Hospital, Kolar. However, no details furnished to this office.
4.	PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.	As per the records, PAs (project authorities) are not regularly submitting the quarterly health check-up reports of the quarry workers on regular basis to this office.
5.	The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.	--
6.	Quarrying shall be undertaken strictly in accordance with provisions of MM(D&R) Act 1957/KMMC RULES-1994.	No pointwise compliance status report with the provisions of these Act/Rules furnished by the proponent.
7.	All the conditions stipulated in the consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.	The project activities are not covered under the consent mechanism of Karnataka State Pollution Control Board Vide its Circular No. KSPCB/BO/SEO-MINES/Circular/2013-14/51/6416 dated 12.02.2014.
8.	The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA/Ministry of Environment & Forest and Central Ground Water Authority shall be obtained for quarrying below water table.	No information provided by the proponent regarding the current depth of mining and depth of the water table in the area. Waterlogged pits and ditches were seen at site. Since the area received rainfall in the previous days, it could not be ascertained if the water in the pit/ditches was rainwater or groundwater.

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		Fig. Waterlogged pits and ditches were seen at site.
9.	The topsoil if any should be stacked at earmarked site only and should not be used for reclamation and plantation.	No top soil dump was seen within the quarry site.
10	Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.	No waste rock dump was seen within the quarry site.
11	Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly particularly after monsoon and maintained properly.	Catch drains and siltation ponds were not seen at the site.
12	Dimensions of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.	No retaining wall was seen.
13	The project authority should implement suitable conservation measures to argument ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.	No details furnished in this regard.
14	Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.	No visible facilities/infrastructures (like catch drain, siltation pond, retention wall etc.) were seen at the site in this respect. A number a water bodies were seen in the vicinity. Further, no details furnished by the proponent to this office, in this regard.
15	The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for	Proponent intimated that no water is required in the process.

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	the project before starting work on the project.	However, drilling (wet), dust suppression, etc. requires water. The proponent has not intimated this office on the source of the water that they are using for quarry operations/ usage by the workers.
16	Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.	No rainwater harvesting facilities were seen at site. Also, no detail furnished regarding the development of any plan in consultation with the concerned authority, in this regard.
17	Vehicular emissions should be kept under control and regularly monitored. Measures shall taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.	Vehicular emission related monitoring reports have not been furnished to this office.
18	Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.	No report in this regard, submitted to this office.
19	This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all others statutory clearance are obtained from the respective department.	Proponent did not furnish copies of all the relevant statutory permits obtained by them for quarrying on the proposed land.
20	The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.	No report submitted to this office by the proponent in this regard.
21	Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.	Specific Condition No. 7 may be seen.
22	Proper sanitary facilities should be installed for the colony / work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.	No sanitary/ first aid facilities were seen at the quarry site.
23	The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of the flora and fauna shall be prepared and	No details in this regard, furnished to this office.

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	implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and or Regional Wildlife management Plan for conservation of wildlife. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru within 3 months.	
24	The project proponent shall delineate Quarry Closure Plan / exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.	No details in this regard, furnished to this office.
25	Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.	The project was in operation phase on the day of site inspection.
26	A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bengaluru 5 years in advance of final quarry closure for approval.	Final quarry closure plan along with details of corpus fund has not been submitted to this office.
27	Retention walls should be a minimum of 205 mtr height with base of 3 mtr.	No retention wall seen at site.
28	Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.	No check dams and gully plugs were seen at site.
29	Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.	An audit report furnished by the Department of Mines and Geology (Kolar), reflected the details of production/dispatch vide its report dated 17.02.2022. The report has been submitted to this office.
30	The infrastructure of transport roads should be improved collectively by the quarry owners of the area.	Transport road in the area was just in motorable condition.
31	Link road from quarry site to main road shall be maintained and black topped by the project proponent.	Road from the quarry site to the main road was not found to be black topped.

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32	The quarry lease area to be properly demarcated using the lat-long co-ordinates and duly erecting 4 feet concrete/granite pillars on the ground.	Demarcation rocks/pillars were seen at site.
33	No quarrying shall be undertaken outside the lease area.	Could not be ascertained due to the lack of proper fencing of the lease area.
34	The project authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permissions is obtained from the competent authority.	As noted during the site visit, a margin of 7.5 m has not been maintained all along the lease boundary. Proponent has not furnished any information on obtaining 'common working permission'.
35	The project authorities shall also earmark at least 5% of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the authority.	No details furnished to this office in this regard.
36	The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height confirming to safety norms.	No compound wall of stone masonry seen at site.
37	The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of disease such as malaria, dengue, etc.,	Ditches and pits at the site were water-filled. It was gathered that the area had received moderate spells of rain in the past few days.
38	The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.	No such incident reported to this office.
39	Haulage approach road should not be through village till the main road is reached.	No houses were seen along the haulage approach road till the main road.
40	The project authorities shall get the annual health check-up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.	No information furnished to this office in this regard.
41	Clearance/ NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users.	Details not furnished to this office in this regard.
42	This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as	--

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	applicable. Further, this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective authorities on their merits and decisions taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and the SEIAA Karnataka shall not be responsible in this regard in any manner.	
43	Solid waste/ hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous and others waste Management Rules, 2016.	No information furnished regarding the types of wastes generated (including hazardous waste like spent oil generated, if any), its handling/disposal practices, etc., to this office.
44	Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM10, PM25, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.	No information furnished in this regard. Also, no latest monitoring report on these parameters made available to this office.
45	Regular monitoring of groundwater level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year and the data thus collected shall be sent regularly to MoEF&CC,/RO.	No monitoring report for the prescribed seasons, on the groundwater quality and levels furnished to this office. Proponent has not established piezometers. However, one-time groundwater quality monitoring report (sampled in February 2022 from nearby Village) of groundwater quality parameters submitted to this office (enclosed).
46	Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.	No information in this regard, submitted to this office by the proponent.

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47	Controlled blasting techniques shall be practices in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.	No blasting report, ground vibration/ fly rock velocity (peak particle velocity) report, etc., submitted to this office.
48	The noise level survey shall be carries out as per the prescribed guidelines to asses noise exposure of the workmen at vulnerable points in the mine premised, and report in this regard shall be submitted to the Ministry/ RO on six-monthly basis.	As per the records available, the proponent is not regularly submitting the noise level monitoring reports to this office on six-monthly basis.
49	The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation/ violation of the environmental/ forest/ wildlife norms / conditions. The company / project proponent shall have defined system of reporting infringements/ deviation / violations of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six monthly report.	As per the available records, no details in these regards furnished to this office.
50	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall kept in separate account and not to be diverted for any other purpose. Year wise progress of and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry / Regional Office along with the six-monthly compliance Report.	
51	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	As per the available records, no detail in this regard furnished to this office.
52	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions,	Website address not found. Also, the proponent has not intimated this office about the status of compliance to this condition.

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	including results of monitored data on their website and update the same on half-yearly basis.	
53	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (protection) Rules, 1986 as amended subsequently and put on website of the company.	As per the available records, no details in these regards furnished to this office.
54	The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of quarrying operations.	
55	No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC)/ SEIAA, Karnataka.	--
56	The project authorities shall undertake activities under corporate Environment Responsibility (CER) with a total cost of not less than Rs. 20,00,000/- towards rejuvenation of Yelagondahalli lake within five years in accordance with the O.M F No. 22-65/2017-IA.III dated 1 st May 2018 and report be submitted to the Authority.	As per records, no information furnished by the proponent.
57	Safe drinking water has to be provided at the quarry site.	Since the mine was not operating on the day of inspection, workers were not seen at site and therefore, the status of compliance to this condition could not be ascertained.
58	Dust suppression measures have to be strictly followed.	No dust suppression arrangements were seen at place.
59	The drilling machines employed shall be fitted with dust extraction unit while taking up quarry activity.	Drilling activities were not going on in the quarry at the time of site visit.

B. General Conditions.

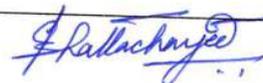
1	No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.	--
2	No change in the calendar plan including excavation, quantum of mineral and waste should be made.	The proponent agreed to comply. However, no details regarding the quantum of excavation made, mineral produced, and waste generated have been submitted to this office.

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3	It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Government of India, New Delhi.	No recent monitoring report of these parameters has been submitted to this office. Proponent had submitted one time monitoring report (sampled in February 2022) of the Ambient Air Quality parameters (enclosed).
4	Data on ambient air quality (PM ₁₀ , PM ₂₅ , SO ₂ , NO _x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.	Not complied.
5	Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.	No arrangements were seen at site in this regard.
6	Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.	No recent noise level monitoring report has been submitted to this office. Proponent had submitted one time monitoring report (sampled in February 2022) of the noise levels (enclosed). At the time of site inspection, no workers were seen wearing earplugs / muffs.
7	Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May 1993 and 31 st December, 1993 or as amended from the time to time. Oil and grease trap shall be installed before installed before discharge of effluents.	No related arrangements were seen at site.
8	Personal working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	The quarry was not in operation on the day of visit and therefore, labours were not seen at site. No information on safety training imparted to the workers, if any, furnished to this office.
	Occupational health surveillance program of the workers should be undertaken periodically i.e once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bengaluru.	No information in this regard, furnished by the proponent.
9	A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the head of the organization. The environment management committee should be constituted with one of the members representing nearby village.	No information was provided in these regards.
10	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for the other purpose. Year wise expenditure should be reported to the SEIAA	

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	Karnataka, the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru.	
11	The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	
12	The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Government of Karnataka and Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the officer (S) of these offices by furnishing the requisite data / information / monitoring reports.	The proponent did not furnish the relevant information/ documents. Mandatory six-monthly environmental compliance reports are also not being submitted regularly to this office.
13	The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguard to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF , Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.	
14	A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO , if any from whom suggestion / representation has been received while processing the proposal.	No information in this regard available in our records.
15	The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.	Not complied.
16	The Karnataka state Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office / Tehasildar office for 30 days.	--
17	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, one of which 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at http://environmentalclearance.gov.in/ website of the MoEF&CC and http://siaa.karnataka.gov.in/ website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bengaluru.	Copies of the newspaper advertisements was not found in records.

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18	Concealing factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	--
19	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	
20	The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.	
21	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	
22	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991 along with their amendments and rules made there under.	

[Signature]
 (Dr. Dola Bhattacharjee)
 Scientist 'B', RO-Bengaluru.

[Signature]
 (Smt. Praneetha Paul)
 DIGF(C), RO-Bengaluru.



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AN ISO 9001-2015, ISO 14001-2015 & ISO 45001-2018 Certified Company, Accredited by NABL

TEST CERTIFICATE

EPL/WD/F/TC/14

- 1 Name of the Project : M/S. SVS Associates
Building stone Quarry,
Sy. No.64, Yelagondahalli Village,
Mulbagal Taluk, & Kolar District,
Karnataka.
- 2 Sample Collected By : Mr. Shivakumar, EPL
- 3 Particulars of Sample : Borewell Water collected from Yelagondahalli Village
- 4 Date of Collection : 18-Feb-2022
- 5 Sample Receipt Date : 18-Feb-2022
- 6 Date of Completion : 21-Feb-2022
- 7 Report Date : 22-Feb-2022
- 8 Sample No. : EPL/2021-2022/W - 144
- 9 ULR No. : ULR-TC919021000000972F

Parameters	Protocol	Unit	Result	IS : 10500 - 2012 (RA 2018)	
				Maximum Acceptable Limit AL	Maximum Permissible Limit in the absence of alternative source PL
1 Color	IS:3025(P-04)-1983 RA 2017	Hazen	05	5	15
2 pH	IS:3025(P-11)-1983 RA 2017	----	7.5	6.5 to 8.5	No Relaxation
3 Turbidity	IS3025(P-10)-1984 RA 2017	NTU	< 1.0	1	5
4 Alkalinity as CaCO ₃	IS:3025(P-23)-1986 RA 2019	mg/L	462	200	600
5 Total Dissolved Solids	IS:3025(P-16)-1984 RA 2017	mg/L	702	500	2000
6 Total Hardness as CaCO ₃	IS:3025(P-21)-2009 RA 2019	mg/L	357	200	600
7 Calcium as Ca ⁺²	IS:3025(P-40)-1991 RA 2019	mg/L	88.1	75	200
8 Magnesium as Mg	IS:3025(P-46)-1994 RA 2019	mg/L	33.04	30	100
9 Sulphate	IS:3025(P-24)-1986 RA 2019	mg/L	54.5	200	400
10 Chloride as Cl	IS:3025(P-32)-1988 RA 2019	mg/L	60.2	250	1000
11 Nitrate as NO ₃ -N	IS:3025(P-34)-1988 RA 2019	mg/L	2.3	45	No Relaxation
12 Total Iron	IS:3025(P-53)-2003 RA 2019	mg/L	< 0.01	0.3	No Relaxation
13 Fluoride	APHA 23 rd Edition 2017	mg/L	0.87	1.0	1.5

ANALYZED BY

P. N. Ramamani
P.N.RAMAMANI
Chemist



AUTHORIZED SIGNATORY

P. S. Ashwath
ASHWATH NARAYANA.M.S
Chief Executive Officer

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4. Samples will be destroyed after 15 days, from the date of receipt of report by the Customer, unless otherwise specified, Perishable



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TEST CERTIFICATE

Format No.: EPL/AD/F/TC/25

- 1. Name of the Project : M/S. SVS Associates
Building stone Quarry,
Sy. No.64, Yelagondahalli Village,
Mulbagal Taluk, & Kolar District,
Karnataka.
- 2. Particulars of Sample : Noise Level Monitoring
- 3. Sample Collected By : Mr.Shivakumar, EPL
- 4. Date of Sampling : 18-Feb-2022
- 5. Report Date : 22-Feb-2022
- 6. Test Method adopted : IS 9989 : 1981
- 7. Sample No. : EPL/2021-2022/N- 214
- 8. ULR No : ULR- TC919021000000971F

Sl. No.	Sample Location	Type of Location	Time Frequency	Noise Level in dB(A)			Permissible Limit
				Min	Max	Leq	
DAY TIME							
1	Near Quarry Site	I	12.00 PM to 1.00 PM	66.8	65.0	65.9	75

*I - Industrial Area, C - Commercial Area, R - Residential Area, S - Silence Zone

INFERENCE	As per Noise Pollution (Regulation & Control) Rules, 2000. Report Status: The Ambient Noise Levels are well within the Prescribed Norms.
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ANALYZED BY

P. N. Ramamani
P.N.RAMAMANI
Chemist



AUTHORIZED SIGNATORY

M.S. Ashwath Narayan
M.S. ASHWATH NARAYAN
Chief Executive Officer

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TEST CERTIFICATE

Format No.: EPL/AD/F/TC/23

1. Name of the Project : M/S. SVS Associates
Building stone Quarry,
Sy. No.64, Yelagondahalli Village,
Mulbagal Taluk, & Kolar District,
Karnataka.
2. Particulars of Sample : Ambient Air Quality collected Near Quarry
3. Sample Collected By : Mr.Shivakumar ,EPL
4. Date of Collection : 18-Feb-2022
5. Sample Receipt Date : 18-Feb-2022
6. Analysis End Date : 21-Feb-2022
7. Report Date : 22-Feb-2022
8. Sample No. : EPL/2021-2022/ A - 183
9. ULR No : TC919021000000970F

Sl. No.	Parameter/ Description	Units	Values	Limit as per NAAQS	Test Protocol
1	Particulate Matter (Size less than 10µm) or P.M ₁₀	µg/m ³	56.5	100	IS 5182(P-23):2006 RA 2017
2	Particulate Matter (Size less than 2.5µm) or P.M _{2.5}	µg/m ³	22.4	60	EPL/TP/AQ/2 Issue No. 01 Dt. 1.04.2017
3	Sulphur Di-Oxide as SO ₂	µg/m ³	15.4	80	IS 5182(P-2):2001 RA 2017
4	Nitrogen Di-Oxide as NO ₂	µg/m ³	16.6	80	IS 5182(P-6):2006 RA 2017

INFERENCE	As per NAAQ Standards Report Status: The Analyzed values for above measured parameters are within the Limits.
-----------	--

ANALYZED BY

P.N. Ramamani
P.N. RAMAMANI
Chemist



AUTHORIZED SIGNATORY

M.S. Ashwath Narayan
M.S. ASHWATH NARAYAN
Chief Executive Officer

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Subject: Quarrying of building stone at Sy. No. 64 of Yelagondanahalli village, Mulbagal Taluk, Kolar district, Karnataka by M/s Sri. Balaji Granites – Environmental Clearance (EC) No. SEIAA 445 MIN 2019 dated 19.08.2019 – Spot Inspection Report - regarding.

A. Specific Conditions.

Sl. No	Conditions	Observations made on the day of spot inspection conducted on 04.07.2023.
1.	Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.	The environmental clearance (EC) was granted on 19.08.2019. As per records, the lease is valid for 20 yrs (with effect from 23.08.2008). The project was not in operation on the day of spot inspection.
2.	Quarry plan approved by the department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.	Approved Quarry Plan not made available to this office.
3.	Baseline data on health profile of each of the workers shall be maintained.	Proponent informed that the health profile of each of the workers got tested by The Indus Health Care Primary Health Centre in Mulbagil Hospital, Kolar. However, no details furnished to this office.
4.	PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.	As per the records, PAs (project authorities) are not regularly submitting the quarterly health check-up reports of the quarry workers on regular basis to this office.
5.	The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.	--
6.	Quarrying shall be undertaken strictly in accordance with provisions of MM(D&R) Act 1957/KMMC RULES-1994.	No pointwise compliance status report with the provisions of these Act/Rules furnished by the proponent.
7.	All the conditions stipulated in the consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.	The project activities are not covered under the consent mechanism of Karnataka State Pollution Control Board Vide its Circular No. KSPCB/BO/SEO-MINES/Circular/2013-14/51/6416 dated 12.02.2014.
8.	The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA/Ministry of Environment & Forest and Central Ground Water Authority shall be obtained for quarrying below water table.	No information provided by the proponent regarding the current depth of mining and depth of the water table in the area. Waterlogged ditches were seen at site. Since the area received rainfall in the previous days, it could not be ascertained if the water in the pit/ditches was rainwater or groundwater.
9.	The topsoil if any should be stacked at earmarked site only and should not be used for reclamation and plantation.	No top soil dump was seen within the quarry site.
10.	Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly	No waste rock dump was seen within the quarry site.

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	providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.	
11	Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly particularly after monsoon and maintained properly.	Catch drains and siltation ponds were not seen at the site.
12	Dimensions of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.	No retaining wall was seen.
13	The project authority should implement suitable conservation measures to argument ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.	No details furnished in this regard.
14	Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.	No visible facilities/infrastructures (like catch drain, siltation pond, retention wall etc.) were seen at the site in this respect. A number a water bodies were seen in the vicinity. Further, no details furnished by the proponent to this office, in this regard.
15	The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.	Proponent intimated that no water is required in the quarry activities. However, drilling (wet), dust suppression, etc. requires water. The proponent has not intimated this office on the source of the water that they are using for quarry operations/ usage by the workers.
16	Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.	No rainwater harvesting facilities were seen at site. Also, no detail furnished regarding the development of any plan in consultation with the concerned authority, in this regard.
17	Vehicular emissions should be kept under control and regularly monitored. Measures shall taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.	Vehicular emission related monitoring reports have not been furnished to this office.

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<p>18 Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.</p>	<p>No report in this regard, submitted to this office.</p>
<p>19 This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all others statutory clearance are obtained from the respective department.</p>	<p>Proponent did not furnish copies of all the relevant statutory permits obtained by them for quarrying on the proposed land.</p>
<p>20 The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.</p>	<p>No report submitted to this office by the proponent in this regard.</p>
<p>21 Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.</p>	<p>Specific Condition No. 7 may be seen.</p>
<p>22 Proper sanitary facilities should be installed for the colony / work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.</p>	<p>No sanitary/ first aid facilities were seen at the quarry site.</p>
<p>23 The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of the flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and or Regional Wildlife management Plan for conservation of wildlife. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru within 3 months.</p>	<p>No details in this regard, furnished to this office.</p>
<p>24 The project proponent shall delineate Quarry Closure Plan / exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock</p>	<p>No details in this regard, furnished to this office.</p>

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	from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.	
25	Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.	--
26	A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bengaluru 5 years in advance of final quarry closure for approval.	Final quarry closure plan along with details of corpus fund has not been submitted to this office.
27	Retention walls should be a minimum of 205 mtr height with base of 3 mtr.	No retention wall seen at site.
28	Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.	No check dams and gully plugs were seen at site.
29	Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.	An audit report furnished by the Department of Mines and Geology (Kolar), reflected the details of production/dispatch vide its report dated 17.02.2022. The report has been submitted to this office.
30	The infrastructure of transport roads should be improved collectively by the quarry owners of the area.	Transport road in the area was just in motorable condition.
31	Link road from quarry site to main road shall be maintained and black topped by the project proponent.	Road from the quarry site to the main road was not found to be black topped.
32	The quarry lease area to be properly demarcated using the lat-long co-ordinates and duly erecting 4 feet concrete/granite pillars on the ground.	Demarcation rocks/pillars were seen at site.
33	No quarrying shall be undertaken outside the lease area.	Could not be ascertained due to the lack of proper fencing of the lease area.
34	The project authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permissions is obtained from the competent authority.	As noted during the site visit, a margin of 7.5 m has not been maintained all along the lease boundary. Proponent has not furnished any information on obtaining 'common working permission'.

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		Fig. Broken up land along the lease boundary.
35	The project authorities shall also earmark at least 5% of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the authority.	No details furnished to this office in this regard.
36	The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height confirming to safety norms.	No compound wall of stone masonry seen at site.
37	The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of disease such as malaria, dengue, etc.,	Ditches at the site were water-filled. It was gathered that the area had received moderate spells of rain in the past few days.
38	The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.	No such incident reported to this office.
39	Haulage approach road should not be through village till the main road is reached.	No houses were seen along the haulage approach road till the main road.
40	The project authorities shall get the annual health check-up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.	No information furnished to this office in this regard.
41	Clearance/ NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users.	Details not furnished to this office in this regard.
42	This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further, this Environmental	--

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	<p>Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective authorities on their merits and decisions taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and the SEIAA Karnataka shall not be responsible in this regard in any manner.</p>	
43	<p>Solid waste/ hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous and others waste Management Rules, 2016.</p>	<p>No information furnished regarding the types of wastes generated (including hazardous waste like spent oil generated, if any), its handling/disposal practices, etc., to this office.</p>
44	<p>Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM10, PM25, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.</p>	<p>No information furnished in this regard. Also, no latest monitoring report on these parameters made available to this office.</p>
45	<p>Regular monitoring of groundwater level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year and the data thus collected shall be sent regularly to MoEF&CC,/RO.</p>	<p>No monitoring report for the prescribed seasons, on the groundwater quality and levels furnished to this office. Proponent has not established piezometers. However, one-time groundwater quality monitoring report (sampled in February 2022 from nearby Village) of groundwater quality parameters submitted to this office (enclosed).</p>
46	<p>Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.</p>	<p>No information in this regard, submitted to this office by the proponent.</p>

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<p>47 Controlled blasting techniques shall be practices in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.</p>	<p>No blasting report, ground vibration/ fly rock velocity (peak particle velocity) report, etc., submitted to this office.</p>
<p>48 The noise level survey shall be carries out as per the prescribed guidelines to asses noise exposure of the workmen at vulnerable points in the mine premised, and report in this regard shall be submitted to the Ministry/ RO on six-monthly basis.</p>	<p>As per the records available, the proponent is not regularly submitting the noise level monitoring reports to this office on six-monthly basis.</p>
<p>49 The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation/ violation of the environmental/ forest/ wildlife norms / conditions. The company / project proponent shall have defined system of reporting infringements/ deviation / violations of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six monthly report.</p>	<p>As per the available records, no details in these regards furnished to this office.</p>
<p>50 Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall kept in separate account and not to be diverted for any other purpose. Year wise progress of and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry / Regional Office along with the six-monthly compliance Report.</p>	
<p>51 Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.</p>	<p>As per the available records, no detail in this regard furnished to this office.</p>
<p>52 The project proponent shall upload the status of compliance of the stipulated environment clearance conditions,</p>	<p>Website address not found. Also, the proponent has not intimated this office about the status of compliance to this condition.</p>

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	including results of monitored data on their website and update the same on half-yearly basis.	
53	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (protection) Rules, 1986 as amended subsequently and put on website of the company.	As per the available records, no details in these regards furnished to this office.
54	The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of quarrying operations.	
55	No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC)/ SEIAA, Karnataka.	--
56	The project authorities shall undertake activities under corporate Environment Responsibility (CER) with a total cost of not less than Rs. 11,68,000/- towards rejuvenation of Yelagondahalli lake, avenue plantation and plantation in community places, solar panels provision in nearby community places, drinking water and sanitation facility supply in nearby community places and health camo in nearby community places within five years in accordance with the O.M F No. 22-65/2017-IA.III dated 1 st May 2018 and report be submitted to the Authority.	As per records, no information furnished by the proponent.
57	Safe drinking water has to be provided at the quarry site.	Since the mine was not operating on the day of inspection, workers were not seen at site and therefore, the status of compliance to this condition could not be ascertained.
58	Dust suppression measures have to be strictly followed.	No dust suppression arrangements were seen at place.
59	The drilling machines employed shall be fitted with dust extraction unit while taking up quarry activity.	Since the mine was not operating on the day of inspection, the status of compliance to this condition could not be ascertained.

B. General Conditions.

1	No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.	--
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	management committee should be constituted with one of the members representing nearby village.	
10	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for the other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru.	
11	The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	
12	The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Government of Karnataka and Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the officer (S) of these offices by furnishing the requisite data / information / monitoring reports.	The proponent did not furnish the relevant information/ documents. Mandatory six-monthly environmental compliance reports are also not being submitted regularly to this office.
13	The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguard to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF , Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.	
14	A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO , if any from whom suggestion / representation has been received while processing the proposal.	No information in this regard available in our records.
15	The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.	Not complied.
16	The Karnataka state Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office / Tehasildar office for 30 days.	--
17	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, one of which 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at http://environmentalclearance.gov.in/	Copies of the newspaper advertisements are not available in records.

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	website of the MoEF&CC and http://siaa.karnataka.gov.in/ website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bengaluru.	
18	Concealing factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	--
19	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	
20	The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.	
21	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	
22	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991 along with their amendments and rules made there under.	


 (Dr. Dola Bhattacharjee)
 Scientist 'B', RO-Bengaluru.


 (Smt. Praneetha Paul)
 DIGF(C), RO-Bengaluru.



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AN ISO 9001-2015, ISO 14001-2015 & ISO 45001-2018 Certified Company, Accredited by NABL

TEST CERTIFICATE

- 1 Name of the Project : M/S Sri. Balaji Granites EPL/WD/F/TC/14
Building stone Quarry,
Sy. No.64, Yelagondahalli Village,
Mulbagal Taluk, & Kolar District,
Karnataka.
- 2 Sample Collected By : Mr. Shivakumar, EPL
- 3 Particulars of Sample : Borewell Water collected from Yelagondahalli Village
- 4 Date of Collection : 18-Feb-2022
- 5 Sample Receipt Date : 18-Feb-2022
- 6 Date of Completion : 21-Feb-2022
- 7 Report Date : 22-Feb-2022
- 8 Sample No. : EPL/2021-2022/W - 141
- 9 ULR No. : ULR-TC919021000000965F

Parameters	Protocol	Unit	Result	IS : 10500 – 2012 (RA 2018)	
				Maximum Acceptable Limit AL	Maximum Permissible Limit in the absence of alternative source PL
1 Color	IS:3025(P-04)-1983 RA 2017	Hazen	05	5	15
2 pH	IS:3025(P-11)-1983 RA 2017	----	7.5	6.5 to 8.5	No Relaxation
3 Turbidity	IS3025(P-10)-1984 RA 2017	NTU	< 1.0	1	5
4 Alkalinity as CaCO ₃	IS:3025(P-23)-1986 RA 2019	mg/L	462	200	600
5 Total Dissolved Solids	IS:3025(P-16)-1984 RA 2017	mg/L	702	500	2000
6 Total Hardness as CaCO ₃	IS:3025(P-21)-2009 RA 2019	mg/L	357	200	600
7 Calcium as Ca ⁺²	IS:3025(P-40)-1991 RA 2019	mg/L	88.1	75	200
8 Magnesium as Mg	IS:3025(P-46)-1994 RA 2019	mg/L	33.04	30	100
9 Sulphate	IS:3025(P-24)-1986 RA 2019	mg/L	54.5	200	400
10 Chloride as Cl	IS:3025(P-32)-1988 RA 2019	mg/L	60.2	250	1000
11 Nitrate as NO ₃ -N	IS:3025(P-34)-1988 RA 2019	mg/L	2.3	45	No Relaxation
12 Total Iron	IS:3025(P-53)-2003 RA 2019	mg/L	< 0.01	0.3	No Relaxation
13 Fluoride	APHA 23 rd Edition 2017	mg/L	0.87	1.0	1.5

ANALYZED BY

P. N. Ramamani
P.N.RAMAMANI
Chemist



AUTHORIZED SIGNATORY

P. S. Ashwath
ASHWATH NARAYANA.M.S
Chief Executive Officer

Note: 1. The above results relates only to the samples tested.

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3. The results of the tests may vary from lab to lab and also time to time for same parameters for the same samples, depending on the quality of samples received, analytical methods adopted, equipment used and it's sensitivity.
4. Samples will be destroyed after 15 days, from the date of receipt of report by the Customer, unless otherwise specified, Perishable samples will not be retained. Sample collection not by



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TEST CERTIFICATE

Format No.: EPL/AD/E/TC/23

- 1. Name of the Project : M/S Sri. Balaji Granites
Building stone Quarry,
Sy. No.64, Yelagondahalli Village,
Mulbagal Taluk, & Kolar District,
Karnataka.
- 2. Particulars of Sample : Ambient Air Quality collected Near Quarry
- 3. Sample Collected By : Mr.Shivakumar ,EPL
- 4. Date of Collection : 18-Feb-2022
- 5. Sample Receipt Date : 18-Feb-2022
- 6. Analysis End Date : 21-Feb-2022
- 7. Report Date : 22-Feb-2022
- 8. Sample No. : EPL/2021-2022/A - 181
- 9. ULR No : TC919021000000963F

Sl. No.	Parameter/ Description	Units	Values	Limit as per NAAQS	Test Protocol
1	Particulate Matter (Size less than 10µm) or P.M ₁₀	µg/m ³	57.2	100	IS 5182(P-23):2006 RA 2017
2	Particulate Matter (Size less than 2.5µm) or P.M _{2.5}	µg/m ³	23.2	60	EPL/TP/AQ/2 Issue No. 01 Dt. 1.04.2017
3	Sulphur Di-Oxide as SO ₂	µg/m ³	17.1	80	IS 5182(P-2):2001 RA 2017
4	Nitrogen Di-Oxide as NO ₂	µg/m ³	16.3	80	IS 5182(P-6):2006 RA 2017

INFERENCE	As per NAAQ Standards Report Status: The Analyzed values for above measured parameters are within the Limits.
-----------	--

ANALYZED BY

P.N. Ramamani
P.N. RAMAMANI
Chemist



AUTHORIZED SIGNATORY

M.S. Ashwath
M.S. ASHWATH NARAYAN
Chief Executive Officer

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- 4. Samples will the destroyed after 15 days, from the date of receipt of report by the Customer, unless otherwise specified, Perishable samples will not be retained. Sample collection not done by us unless confirmed (3)



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TEST CERTIFICATE

Format No.: EPL/AD/E/TC/25

- 1. Name of the Project : M/S Sri. Balaji Granites
Building stone Quarry,
Sy. No.64, Yelagondahalli Village,
Mulbagal Taluk, & Kolar District,
Karnataka.
- 2. Particulars of Sample : Noise Level Monitoring
- 3. Sample Collected By : Mr.Shivakumar, EPL
- 4. Date of Sampling : 18-Feb-2022
- 5. Report Date : 22-Feb-2022
- 6. Test Method adopted : IS 9989 : 1981
- 7. Sample No. : EPL/2021-2022/N- 212
- 8. ULR No : ULR- TC919021000000964F

Sl. No.	Sample Location	Type of Location	Time Frequency	Noise Level in dB(A)			Permissible Limit
				Min	Max	Leq	
DAY TIME							
1	Near Quarry Site	I	10:00 AM TO 12:00 PM	66.5	73.0	69.7	75

*I - Industrial Area, C - Commercial Area, R - Residential Area, S - Silence Zone.

INFERENCE	As per Noise Pollution (Regulation & Control) Rules, 2000. Report Status: The Ambient Noise Levels are well within the Prescribed Norms.
-----------	---

ANALYZED BY

P. N. Ramamani
P.N.RAMAMANI
Chemist



AUTHORIZED SIGNATORY

M.S. Ashwath Narayan
M.S. ASHWATH NARAYAN
Chief Executive Officer

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- 4. Samples will be destroyed after 15 days, from the date of receipt of report by the Customer, unless otherwise specified, Perishable samples will not be retained. Sample collection not done by us, unless verified.

Subject: Quarrying of building stone at sy. No. 199 of Devarayasamudra village, Mulbagal Taluk, Kolar district, Karnataka by Shri. S. Kumar - No. SEIAA 446 MIN 2019 dated 19.08.2019 – Spot Inspection Report - regarding.

A. Specific Conditions.

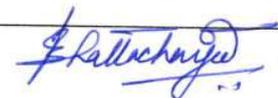
Sl. No	Conditions	Observations made on the day of spot inspection conducted on 04.07.2023.
1.	Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.	The environmental clearance (EC) was granted on 19.08.2019. The project was in operation on the day of spot inspection.
2.	Quarry plan approved by the department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.	Approved Quarry Plan not made available to this office.
3.	Baseline data on health profile of each of the workers shall be maintained.	Proponent informed to have complied. However, no details furnished to this office.
4.	PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.	As per the records, PAs (project authorities) are not regularly submitting the quarterly health check-up reports of the quarry workers on regular basis to this office.
5.	The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.	--
6.	Quarrying shall be undertaken strictly in accordance with provisions of MM(D&R) Act 1957/KMMC RULES-1994.	No pointwise compliance status report with the provisions of these Act/Rules furnished by the proponent.
7.	All the conditions stipulated in the consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.	The project activities are not covered under the consent mechanism of Karnataka State Pollution Control Board vide its Circular No. KSPCB/BO/SEO-MINES/Circular/2013-14/51/6416 dated 12.02.2014.
8.	The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA/Ministry of Environment & Forest and Central Ground Water Authority shall be obtained for quarrying below water table.	No information provided by the proponent regarding the current depth of mining and depth of the water table in the area. Waterlogged pits and ditches were seen at site. Since the area received rainfall in the previous days, it could not be ascertained if the water in the pit/ditches was rainwater or groundwater.
9.	The topsoil if any should be stacked at earmarked site only and should not be used for reclamation and plantation.	No top soil dump was seen within the quarry site.
10	Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A	No waste rock dump was seen within the quarry site.

Handwritten initials

Signature of K. L. Chary

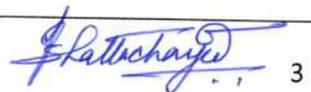
	retention wall shall be built around the waste rock dump to prevent sliding.	
11	Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly particularly after monsoon and maintained properly.	Catch drains and siltation ponds were not seen at the site.
12	Dimensions of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.	No retaining wall was seen.
13	The project authority should implement suitable conservation measures to argument ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.	No details furnished in this regard.
14	Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.	No visible facilities/infrastructures (like catch drain, siltation pond, retention wall etc.) were seen at the site in this respect. A number a water bodies were seen in the vicinity. Further, a <i>kaccha</i> drain has been made by the proponent to divert silt-laden mine pit water from the quarry to an adjacent waterbody. 
15	The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.	Proponent intimated that they are procuring water through local tankers. However, no documentary evidence (like purchase order or bills) shown in this regard.
16	Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting	No dedicated rainwater harvesting facilities were seen at the site. Also, no detail furnished regarding the development of any plan in consultation with the concerned authority, in this regard.

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	quarried pits to rain water harvesting ponds.	
17	Vehicular emissions should be kept under control and regularly monitored. Measures shall taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.	Vehicular emission related monitoring reports have not been furnished to this office.
18	Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.	No report in this regard, submitted to this office.
19	This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all others statutory clearance are obtained from the respective department.	Proponent did not furnish copies of all the relevant statutory permits obtained by them for quarrying on the proposed land.
20	The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.	No report submitted to this office by the proponent in this regard.
21	Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.	Specific Condition No. 7 may be seen.
22	Proper sanitary facilities should be installed for the colony / work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.	No sanitary/ first aid facilities were seen at the quarry site.
23	The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of the flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and or Regional Wildlife management Plan for conservation of wildlife. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology,	No details in this regard, furnished to this office.

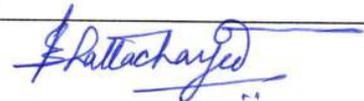
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	Government of Karnataka and the Regional Office, MoEF, Bengaluru within 3 months.	
24	The project proponent shall delineate Quarry Closure Plan / exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.	No details in this regard, furnished to this office.
25	Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.	The project was in operation phase on the day of site inspection.
26	A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bengaluru 5 years in advance of final quarry closure for approval.	Final quarry closure plan along with details of corpus fund has not been submitted to this office.
27	Retention walls should be a minimum of 205 mtr height with base of 3 mtr.	No retention wall seen at site.
28	Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.	No check dams and gully plugs were seen at site.
29	Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.	No information submitted to this office in this regard.
30	The infrastructure of transport roads should be improved collectively by the quarry owners of the area.	Transport road in the area was just in motorable condition.
31	Link road from quarry site to main road shall be maintained and black topped by the project proponent.	Road from the quarry site to the main road was not found to be black topped.
32	The quarry lease area to be properly demarcated using the lat-long coordinates and duly erecting 4 feet concrete/granite pillars on the ground.	Demarcation rocks/pillars were seen at site.
33	No quarrying shall be undertaken outside the lease area.	Could not be ascertained due to the lack of proper fencing of the lease area.
34	The project authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common	As noted during the site visit, a margin of 7.5 m has not been maintained all along the lease boundary. Proponent has not furnished any information on obtaining 'common working permission'.

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	boundary working permissions is obtained from the competent authority.	
35	The project authorities shall also earmark at least 5% of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the authority.	PA informed that they have extended financial support to the local farmers, but, no details furnished to this office in this regard.
36	The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height confirming to safety norms.	No compound wall of stone masonry seen at site.
37	The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of disease such as malaria, dengue, etc.,	Ditches and pits at the site were water-filled. It was gathered that the area had received moderate spells of rain in the past few days.
38	The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.	No such incident reported to this office.
39	Haulage approach road should not be through village till the main road is reached.	No houses were seen along the haulage approach road till the main road.
40	The project authorities shall get the annual health check-up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.	No information furnished to this office in this regard.
41	Clearance/ NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users.	Details not furnished to this office in this regard.
42	This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further, this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective authorities on their merits and decisions taken. The investment made in	--

	the project if any based on Environmental Clearance so granted in anticipation from the forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and the SEIAA Karnataka shall not be responsible in this regard in any manner.	
43	Solid waste/ hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous and others waste Management Rules, 2016.	No information furnished regarding the types of wastes generated (including hazardous waste like spent oil generated, if any), its handling/disposal practices, etc., to this office.
44	Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM10, PM25, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.	No information furnished in this regard. Also, no latest monitoring report on these parameters made available to this office.
45	Regular monitoring of groundwater level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year and the data thus collected shall be sent regularly to MoEF&CC,RO.	No monitoring report for the prescribed seasons, on the groundwater quality and levels furnished to this office. Proponent has not established piezometers. However, one-time groundwater quality monitoring report (sampled in February 2022 at site) of groundwater quality parameters submitted to this office (enclosed).
46	Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.	No information in this regard, submitted to this office by the proponent.
47	Controlled blasting techniques shall be practices in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.	No blasting report, ground vibration/ fly rock velocity (peak particle velocity) report, etc., submitted to this office.
48	The noise level survey shall be carries out as per the prescribed guidelines to assess noise exposure of the workmen at	As per the records available, the proponent is not regularly submitting the noise level monitoring reports to this office on six-monthly basis.

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	vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/ RO on six-monthly basis.	
49	The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation/ violation of the environmental/ forest/ wildlife norms / conditions. The company / project proponent shall have defined system of reporting infringements/ deviation / violations of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six monthly report.	As per the available records, no details in these regards furnished to this office.
50	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall kept in separate account and not to be diverted for any other purpose. Year wise progress of and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry / Regional Office along with the six-monthly compliance Report.	
51	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	As per the available records, no detail in this regard furnished to this office.
52	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Website address not found. Also, the proponent has not intimated this office about the status of compliance to this condition.
53	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned	As per the available records, no details in these regards furnished to this office.

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	State Pollution Control Board as prescribed under the Environment (protection) Rules, 1986 as amended subsequently and put on website of the company.	
54	The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of quarrying operations.	
55	No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC)/ SEIAA, Karnataka.	--
56	The project authorities shall undertake activities under corporate Environment Responsibility (CER) with a total cost of not less than Rs. 8,00,000/- for rejuvenation of Ccholanagunte lake within five years in accordance with the O.M F No. 22-65/2017-IA.III dated 1 st May 2018 and report be submitted to the Authority.	As per records, no information furnished by the proponent.
57	Safe drinking water has to be provided at the quarry site.	Complied.
58	Dust suppression measures have to be strictly followed.	No dust suppression arrangements were seen at place.
59	The drilling machines employed shall be fitted with dust extraction unit while taking up quarry activity.	Drilling activities were not going on in the quarry at the time of site visit.

A. General Conditions.

1	No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.	--
2	No change in the calendar plan including excavation, quantum of mineral and waste should be made.	No details regarding the quantum of excavation made, mineral produced, and waste generated have been submitted to this office.
3	It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Government of India, New Delhi.	No recent monitoring report of these parameters has been submitted to this office. Proponent had submitted one time monitoring report (sampled in February 2022) of the Ambient Air Quality parameters (enclosed).
4	Data on ambient air quality (PM ₁₀ , PM ₂₅ , SO ₂ , NO _x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.	Not complied.

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5	Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.	No arrangements were seen at site in this regard.
6	Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.	No recent noise level monitoring report has been submitted to this office. Proponent had submitted one time monitoring report (sampled in February 2022) of the noise levels (enclosed). At the time of site inspection, no workers were seen wearing earplugs / muffs.
7	Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May 1993 and 31 st December, 1993 or as amended from the time to time. Oil and grease trap shall be installed before installed before discharge of effluents.	No related arrangements were seen at site.
8	Personal working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically i.e once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bengaluru.	Workers were not seen wearing protective respiratory devices. No information on safety training imparted to the workers furnished to this office. No information in this regard, furnished by the proponent.
9	A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the head of the organization. The environment management committee should be constituted with one of the members representing nearby village.	No information was provided in these regard.
10	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for the other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru.	
11	The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	

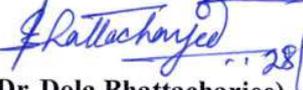
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12	The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Government of Karnataka and Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the officer (S) of these offices by furnishing the requisite data / information / monitoring reports.	The proponent did not furnish the relevant information/ documents. Mandatory six-monthly environmental compliance reports are also not being submitted regularly to this office.
13	The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguard to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF , Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.	
14	A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO , if any from whom suggestion / representation has been received while processing the proposal.	No information in this regard available in our records.
15	The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.	Not complied.
16	The Karnataka state Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office / Tehasildar office for 30 days.	--
17	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, one of which 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at http://environmentalclearance.gov.in/ website of the MoEF&CC and http://siaa.karnataka.gov.in/ website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bengaluru.	Copy of a newspaper advertisement made in one newspaper has been submitted. No further detail on the date of publication, name of the newspaper, etc. furnished.
18	Concealing factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	--
19	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	

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20	The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.	
21	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	
22	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991 along with their amendments and rules made there under.	


(Dr. Dola Bhattacharjee)
Scientist 'B', RO-Bengaluru.


(Smt. Praneetha Paul)
DIGF(C), RO-Bengaluru.



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TEST REPORT

Page No. : 1 of 1

Report No : SLNTL220020042 A	Report Date : 15/02/2022
Issued To: Sri. TV Srinivasa, Sri S Kumar Sy. # 199, Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka.	Customer Reference : Verbal
	Date of Receipt : 12/02/2022
	Date of test start : 12/02/2022
	Date of Completion Of test : 15/02/2022
Sample Particular	Ambient Air Quality Monitoring
Sampling Location	Project Site
Date of Sampling	12/02/2022

Results:

Sl. No.	Parameters	Units	Results	NAAQM Standard	Test Method
01	Particulate Matter (PM ₁₀)	µg/m ³	68.1	100 Max	IS 5182 (Part 23) :1985 (RA 2012)
02	Particulate Matter(PM _{2.5})	µg/m ³	29.0	60 Max	CPCB Manual
03	Sulphur Dioxide (SO ₂)	µg/m ³	15.9	80 Max	IS 5182 (Part 2) :2001 (RA 2012)
04	Nitrogen Dioxide (NO ₂)	µg/m ³	31.3	80 Max	IS 5182 (Part 6) :2006 (RA 2012)

Report Status: The above tested parameters are within the NAAQM Standards.

*****End of the Report*****


Authorised Signatory

- Note :
1. The results listed pertain only to the tested samples and applicable parameters.
 2. Samples will be destroyed after 15 days from the date of issue of test certificates unless & otherwise specified and all perishable samples will be destroyed immediately after tests conducted.
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 4. Sampling not done by us, unless specified.



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TEST REPORT

Page No. : 1 of 1

Report No : SLNTL220020042 B	Report Date : 15/02/2022
Issued To: Sri. TV Srinivasa, Sri S Kumar Sy. # 199, Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka.	Customer Reference : Verbal
	Date of Receipt : 12/02/2022
Sample Particular	Noise Level Monitoring
Date of Sampling	12/02/2022

Method: IS 9989: 1981(RA - 2008)

Sl. No	Sample Location	Results dB(A)		
		L min	L max	Leq
01	East Side Boundary Area	50.8	55.6	53.5
02	West Side Boundary Area	48.3	53.1	51.0
03	North Side Boundary Area	51.0	56.2	53.9
04	South Side Boundary Area	49.2	54.0	52.0

Note: Noise level stipulated by KSPCB

Residential area is 55 dB (A) (During day time) and 45 dB (A) (During Night Time),

Commercial area 65 dB (A) (During day time), and 55 dB (A) (During Night Time),

Industrial area 75 dB (A) (During day time), and 70 dB (A) (During Night Time),

*****End of the Report*****



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TEST REPORT

Page No. 1 of 2

Report No : SLNLT220020042 C	Report Date : 15/02/2022
Issued To: Sri. TV Srinivasa, Sri S Kumar Sy. # 199, Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka.	Customer Reference : Verbal
	Date of Receipt : 12/02/2022
	Date of test start : 12/02/2022
	Date of Completion Of test : 15/02/2022
	Sample Particulars : Ground Water (Project Site)

Parameters	Results	Maximum Acceptable Limits (in mg/L)	Maximum Permissible Limits (in mg/L)	Test Method
		(As per IS 10500:2012)		
Colour, Hazen Units	<5	5	15	IS:3025/Part-4
Odour	Agreeable	Agreeable	Agreeable	IS:3025/Part-5
Taste	Agreeable	Agreeable	Agreeable	IS:3025/Part-8
pH Value	7.86	6.5 – 8.5	No Relaxation	IS:3025/Part-11
Turbidity, NTU	<1	1	5	IS:3025/Part-10
Total Dissolved Solids, mg/L	712.0	500	2000	IS:3025/Part-16
Chloride as Cl, mg/L	156.0	250	1000	IS:3025/Part-32
Total Hardness as CaCO ₃ , mg/L	380.0	200	600	IS:3025/Part-21
Calcium as Ca, mg/L	100.2	75	200	IS:3025/Part-40
Magnesium as Mg, mg/L	26.4	30	100	IS:3025/Part-46
Sulphate as SO ₄ , mg/L	37.9	200	400	IS:3025/Part-24
Fluoride as F, mg/L	0.34	1.0	1.5	IS:3025/Part-60
Chromium as Cr ⁶⁺ , mg/L	<0.01	0.05	No Relaxation	IS:3025/Part-52
Residual Free Chlorine, mg/L	<0.1	0.2	1	IS:3025/Part-26
Total Alkalinity as CaCO ₃ , mg/L	320.0	200	600	IS:3025/Part-23
Nitrate as NO ₃ , mg/L	3.9	45	No Relaxation	IS:3025/Part-34
Copper as Cu, mg/L	<0.01	0.05	1.5	IS:3025/Part-42
Iron as Fe, mg/L	<0.1	0.3	No Relaxation	IS:3025/Part-53
Manganese as Mn, mg/L	<0.1	0.1	0.3	IS:3025/Part-59
Phenolic Compounds, mg/L	Not Detected	0.001	0.002	IS:3025/Part-43
Mercury as Hg, mg/L	Not Detected	0.001	No Relaxation	IS:3025/Part-48

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TEST REPORT

Page No. 2 of 2

Report No : SLNTL220020042 C	Report Date : 15/02/2022
Issued To: Sri. TV Srinivasa, Sri S Kumar Sy. # 199, Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka.	Customer Reference : Verbal
	Date of Receipt : 12/02/2022
	Date of test start : 12/02/2022
	Date of Completion Of test : 15/02/2022
	Sample Particulars : Ground Water (Project Site)

Parameters	Results	Maximum Acceptable Limits (in mg/L)	Maximum Permissible Limits (in mg/L)	Test Method
		(As per IS 10500:2012)		
Cadmium as Cd, mg/L	Not Detected	0.03	No Relaxation	IS:3025/Part-41
Selenium as Se, mg/L	Not Detected	0.01	No Relaxation	IS:3025/Part-56
Arsenic as As, mg/L	Not Detected	0.02	No Relaxation	IS:3025/Part-37
Cyanide as CN, mg/L	Not Detected	0.05	No Relaxation	IS:3025/Part-27
Lead as Pb, mg/L	Not Detected	0.01	No Relaxation	IS:3025/Part-47
Zinc as Zn, mg/L	<0.5	5	15	IS:3025/Part-49
Anionic Detergent as MBAS, mg/L	<0.1	0.2	1.0	IS:13428 Annex K
Aluminium as Al, mg/L	<0.01	0.03	0.2	IS:3025/Part-55
Boron as B, mg/L	<0.1	0.5	1	IS:3025/Part-57
Electrical Conductivity, μ s/cm	1080	-----	-----	IS:3025/Part-14
Total Coliform, MPN/100ml	Not Detected	Not Detectable		IS 1622 - 1981
E. Coli, MPN/100ml	Not Detected	Not Detectable		IS 1622 - 1981

Remarks: The given water sample conforms to IS 10500: 2012 specification for above tests.

*****End of the Report*****


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1007193/2023/IA-II(NCM)

Subject: Quarrying of building stone at sy. No. 199 of Devarayasamudra village, Mulbagal Taluk, Kolar district, Karnataka by Sri. T.V. Srinivasa - No. SEIAA 447 MIN 2019 dated 19.08.2019 – Spot Inspection Report - regarding.

A. Specific Conditions.

Sl. No	Conditions	Observations made on the day of spot inspection conducted on 04.07.2023.
1.	Validity of this Environmental Clearance is limited to five years from the date of issue of this letter.	The environmental clearance (EC) was granted on 19.08.2019. The project was not in operation on the day of spot inspection.
2.	Quarry plan approved by the department of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period of the approved quarry plan.	Approved Quarry Plan not made available to this office.
3.	Baseline data on health profile of each of the workers shall be maintained.	Proponent informed to have complied. However, no details furnished to this office.
4.	PAs should get the health check-up done for the quarry workers on quarterly basis and submit report periodically.	As per the records, PAs (project authorities) are not regularly submitting the quarterly health check-up reports of the quarry workers on regular basis to this office.
5.	The SEIAA, Karnataka reserves the right to withdraw the environmental clearance subject to any change in the quarrying policy by the State Government as may be applicable to this project.	--
6.	Quarrying shall be undertaken strictly in accordance with provisions of MM(D&R) Act 1957/KMMC RULES-1994.	No pointwise compliance status report with the provisions of these Act/Rules furnished by the proponent.
7.	All the conditions stipulated in the consent for establishment issued (If applicable) by the Karnataka State Pollution Control Board should be effectively implemented.	The project activities are not covered under the consent mechanism of Karnataka State Pollution Control Board Vide its Circular No. KSPCB/BO/SEO-MINES/Circular/2013-14/51/6416 dated 12.02.2014.
8.	The quarrying operations shall not intersect ground water table. Prior approval of the SEIAA/Ministry of Environment & Forest and Central Ground Water Authority shall be obtained for quarrying below water table.	No information provided by the proponent regarding the current depth of mining and depth of the water table in the area. Waterlogged pits and ditches were seen at site. Since the area received rainfall in the previous days, it could not be ascertained if the water in the pit/ditches was rainwater or groundwater.
9.	The topsoil if any should be stacked at earmarked site only and should not be used for reclamation and plantation.	No top soil dump was seen within the quarry site.
10.	Waste rock shall be stacked at earmarked site (s) only. The maximum height of the stack should not exceed 10m duly providing suitable terraces. The overall slope of the dump shall not exceed 27°. A retention wall shall be built around the waste rock dump to prevent sliding.	No waste rock dump was seen within the quarry site.

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11	Catch drains and siltation ponds of appropriate size should be constructed to arrest silt and sediment flows from quarry working area and rock dumps. The water so collected should be utilized for watering the haulage area, roads, green belt development etc., the drains should be regularly particularly after monsoon and maintained properly.	Catch drains and siltation ponds were not seen at the site.
12	Dimensions of the retaining wall at the toe of dumps within the quarry to check run off and siltation should be based on the rainfall data.	No retaining wall was seen.
13	The project authority should implement suitable conservation measures to argument ground water resources in the area in consultation with the Regional Director, Central Ground Water Board within 3 months and report be submitted to the Authority.	No details furnished in this regard.
14	Appropriate mitigation measures should be taken to prevent pollution of nearby water bodies in consultation with the State Pollution Control Board.	No visible facilities/infrastructures (like catch drain, siltation pond, retention wall etc.) were seen at the site in this respect. A number a water bodies were seen in Devarayasamudra. Further, no details furnished by the proponent to this office, in this regard.
15	The project proponent shall submit commitment from the competent authority for drawl of requisite quantity of water for the project before starting work on the project.	Proponent intimated that they are procuring water through local tankers. However, no documentary evidence (like purchase order or bills) shown in this regard.
16	Suitable rainwater harvesting measures on long-term shall be planned and implemented in consultation with Regional Director, Central Ground Water Board for complete rain water harvesting by constructing check dams/ converting quarried pits to rain water harvesting ponds.	Although the PA intimated that rain water harvesting pond have been setup inside the site, no such facilities were seen on the day of site visit. Also, no detail furnished regarding the development of any plan in this regard in consultation with the concerned authority.
17	Vehicular emissions should be kept under control and regularly monitored. Measures shall taken for maintenance of vehicles used in quarrying operations and in transportation of blocks.	Vehicular emission related monitoring reports have not been furnished to this office.
18	Digital processing of the entire lease area using remote sensing technique should be done regularly once in three years for monitoring land use pattern and report submitted to SEIAA Karnataka and the APCCF, Regional Office, MoEF, Bengaluru.	No report in this regard, submitted to this office.
19	This environmental clearance does not confer any right to the proponent on the land proposed for quarrying until and unless quarry lease and all others statutory clearance are obtained from the respective department.	Proponent did not furnish copies of all the relevant statutory permits obtained by them for quarrying on the proposed land.
20	The project authorities should undertake sample survey to generate data on pre-project community health status within a radius of 1 km from proposed quarry.	No report submitted to this office by the proponent in this regard.

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21	Consent to operate if applicable shall be obtained from State Pollution Control Board prior to start of production from the quarry.	Specific Condition No. 7 may be seen.
22	Proper sanitary facilities should be installed for the colony / work place. Domestic waste generated should be disposed in a scientific manner. Proper first aid facilities and health care facilities should be provided for the labourers.	No sanitary/ first aid facilities were seen at the quarry site.
23	The project proponent shall take all precautionary measures during quarrying operation for conservation and protection of endangered fauna spotted in the study area. Action plan for conservation of the flora and fauna shall be prepared and implemented in consultation with the State Forest and Wildlife Department. The proponent shall contribute towards the cost of implementation of the plan and or Regional Wildlife management Plan for conservation of wildlife. The amount so contributed shall be included in the project cost. A copy of the action plan may be submitted to the SEIAA, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru within 3 months.	No details in this regard, furnished to this office.
24	The project proponent shall delineate Quarry Closure Plan / exit protocol to rehabilitate the quarried out land to match its surrounding land use including removal, storage and reuse of waste rock from quarry area to cover reclaimed area. Post Quarry Land Use Plan with rehabilitation of quarried out area (with Plan and Section) provided and submit to SEIAA.	No details in this regard furnished to this office.
25	Plantation monitoring programme during post project period for ensuring survival and growth rate of plantation in reclaimed area.	The condition is applicable in the post project period.
26	A Final Quarry Closure Plan along with details of Corpus Fund should be submitted to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bengaluru 5 years in advance of final quarry closure for approval.	Final quarry closure plan along with details of corpus fund has not been submitted to this office.
27	Retention walls should be a minimum of 205 mtr height with base of 3 mtr.	No retention wall seen at site.
28	Check dams and gully plugs along the smaller streamlets in the area, should be constructed to arrest the loose soil flow from the quarry area.	No check dams and gully plugs were seen at site.
29	Particulars of dimensioned block production and dispatch shall be provided by the quarry owner yearly.	No information submitted to this office in this regard.
30	The infrastructure of transport roads should be improved collectively by the quarry owners of the area.	Transport road in the area was just in motorable condition.
31	Link road from quarry site to main road shall be maintained and black topped by the project proponent.	Road from the quarry site to the main road was not found to be black topped.

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32	The quarry lease area to be properly demarcated using the lat-long co-ordinates and duly erecting 4 feet concrete/granite pillars on the ground.	Demarcation rocks/pillars were seen at site.
33	No quarrying shall be undertaken outside the lease area.	Could not be ascertained due to the lack of proper fencing of the lease area.
34	The project authorities shall maintain a margin of 7.5 meters along the lease boundary except in case where common boundary working permissions is obtained from the competent authority.	As noted during the site visit, a margin of 7.5 m has not been maintained all along the lease boundary. Proponent has not furnished any information on obtaining 'common working permission'.
35	The project authorities shall also earmark at least 5% of the total turnover of the project towards the corporate social responsibility and item-wise details along with time bound action plan shall be prepared and submitted to the authority.	PA informed that they have extended financial support to the local farmers, but, no details furnished to this office in this regard.
36	The project authority shall ensure that the quarry pits are well protected erecting a compound wall of stone masonry of appropriate height confirming to safety norms.	No compound wall of stone masonry seen at site.
37	The project authority shall avoid stagnation of water in the quarry pits which would turn out to be mosquito breeding centers resulting in spreading of disease such as malaria, dengue, etc.,	Ditches and pits at the site were water-filled. It was gathered that the area had received moderate spells of rain in the past few days.
38	The project proponent shall prevent damage to adjoining land, from fire due to activities during quarrying operation.	No such incident reported to this office.
39	Haulage approach road should not be through village till the main road is reached.	No houses were seen along the haulage approach road till the main road.
40	The project authorities shall get the annual health check-up of quarry workers as well as people in the nearest vicinity of the quarry for respiratory diseases such as silicosis and maintain records. Appropriate care shall be taken for remedy in case of prevalence of such health disorders.	No information furnished to this office in this regard.
41	Clearance/ NOC from the competent authority shall be obtained for transportation of water by tankers in order to avoid hardship to the competitive users.	Details not furnished to this office in this regard.
42	This Environmental Clearance is granted subject to obtaining prior clearance from Forestry and Wildlife angle including clearance from the Standing Committee of the National Board for Wildlife as applicable. Further, this Environmental Clearance does not necessarily implies that Forestry and Wildlife Clearance shall be granted to the project and that the proposal for Forestry and Wildlife Clearance shall be considered by the respective authorities on their merits and decisions taken. The investment made in the project if any based on Environmental Clearance so granted in anticipation from the forestry and wildlife angle shall be entirely at the cost and risk of the project	--

[Handwritten Signature]

	proponent and the SEIAA Karnataka shall not be responsible in this regard in any manner.	
43	Solid waste/ hazardous waste generated in the mines/quarry needs to addressed in accordance to the Solid Waste Management Rules, 2016 / Hazardous and others waste Management Rules, 2016.	No information furnished regarding the types of wastes generated (including hazardous waste like spent oil generated, if any), its handling/disposal practices, etc., to this office.
44	Ambient air quality monitoring stations as prescribed in the statue be established for monitoring of pollutants, namely PM10, PM25, SO2 and NOx. Location of the stations shall be decided based on the meteorological data, topographical features and ecologically sensitive targets in consultation with the State Pollution Control Board wherever applicable.	No information furnished in this regard. Also, no latest monitoring report on these parameters made available to this office.
45	Regular monitoring of groundwater level and quality shall be carried out in and around the mine/quarry lease area by establishing a network of existing wells and constructing new piezometers during the Quarrying operations. The monitoring of ground water levels shall be carried out four times a year i.e pre-monsoon, monsoon, post-monsoon and winter. The ground water quality shall be monitored once a year and the data thus collected shall be sent regularly to MoEF&CC,/RO.	No monitoring report for the prescribed seasons, on the groundwater quality and levels furnished to this office. Proponent has not established piezometers. However, one-time groundwater quality monitoring report (sampled in February 2022 from site) of groundwater quality parameters submitted to this office (enclosed).
46	Monitoring of water quality upstream and downstream of water bodies shall be carried out once in six months and record of monitoring data shall be maintained and submitted to the Ministry of Environment, Forest and Climate Change/Regional Office.	No information in this regard, submitted to this office by the proponent.
47	Controlled blasting techniques shall be practices in order to mitigate ground vibrations, fly rocks, noise and air blast etc., as per the guidelines prescribed by the DGMS.	No blasting report, ground vibration/ fly rock velocity (peak particle velocity) report, etc., submitted to this office.
48	The noise level survey shall be carries out as per the prescribed guidelines to asses noise exposure of the workmen at vulnerable points in the mine premises, and report in this regard shall be submitted to the Ministry/ RO on six-monthly basis.	As per the records available, the proponent is not regularly submitting the noise level monitoring reports to this office on six-monthly basis.
49	The company / project proponent shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation/ violation of the environmental/ forest/ wildlife norms / conditions. The company / project proponent shall have defined system of reporting infringements/ deviation / violations of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this	As per the available records, no details in these regards furnished to this office.

Rattacharya

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	regard shall be submitted to the MoEF&CC as a part of six monthly report.	
50	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall kept in separate account and not to be diverted for any other purpose. Year wise progress of and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry / Regional Office along with the six-monthly compliance Report.	
51	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	As per the available records, no detail in this regard furnished to this office.
52	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Website address not found. Also, the proponent has not intimated this office about the status of compliance to this condition.
53	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (protection) Rules, 1986 as amended subsequently and put on website of the company.	As per the available records, no details in these regards furnished to this office.
54	The project authorities shall inform to the Regional Office of the MoEF&CC regarding commencement of quarrying operations.	
55	No further expansion or modifications in the project shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change (MoEF&CC)/ SEIAA, Karnataka.	--
56	The project authorities shall undertake activities under corporate Environment Responsibility (CER) with a total cost of not less than Rs. 3,00,000/- for rejuvenation of Cholanagunte lake within five years in accordance with the O.M F No. 22-65/2017-IA.III dated 1 st May 2018 and report be submitted to the Authority.	As per records, no information furnished by the proponent.
57	Safe drinking water has to be provided at the quarry site.	Complied.
58	Dust suppression measures have to be strictly followed.	No dust suppression arrangements were seen at place.
59	The drilling machines employed shall be fitted with dust extraction unit while taking up quarry activity.	The project was not in operation and the compliance to the condition could not be ascertained.

[Signature]

A. General Conditions.

1	No change in quarrying technology and scope of working should be made without prior approval of the SEIAA Karnataka.	--
2	No change in the calendar plan including excavation, quantum of mineral and waste should be made.	The proponent agreed to comply. However, no details regarding the quantum of excavation made, mineral produced, and waste generated have been submitted to this office.
3	It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the MoEF, Government of India, New Delhi.	No recent monitoring report of these parameters has been submitted to this office. Proponent had submitted one time monitoring report (sampled in February 2022) of the Ambient Air Quality parameters (enclosed).
4	Data on ambient air quality (PM ₁₀ , PM ₂₅ , SO ₂ , NO _x) should be regularly submitted to the SEIAA Karnataka and the Regional Office, MoEF, Bengaluru and the State Pollution Control Board / Central Pollution Control Board once in six months.	Not complied.
5	Fugitive dust emission from all the sources should be controlled regularly. Water spray arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.	No arrangements were seen at site in this regard.
6	Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.	No recent noise level monitoring report has been submitted to this office. Proponent had submitted one time monitoring report (sampled in February 2022) of the noise levels (enclosed). At the time of site inspection, the project was not in operation and therefore, it could not be ascertained if the workers engaged in such operations wear earplugs / muffs.
7	Waste water from the quarry should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19 th May 1993 and 31 st December, 1993 or as amended from the time to time. Oil and grease trap shall be installed before installed before discharge of effluents.	No related arrangements were seen at site.
8	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically i.e once in 3 months to observe any contractions due to exposure to dust and take corrective measures, if needed. Quarterly report in this regard should be submitted to the Department of Environment and Ecology, Govt. of Karnataka and the Karnataka State Pollution Control Board and the Regional Office, MoEF, Bengaluru.	At the time of site inspection, the project was not in operation and therefore, it could not be ascertained if the personnel wear protective respiratory devices at work. No information on safety training imparted to the workers, if any, furnished to this office. No information in this regard, furnished by the proponent.

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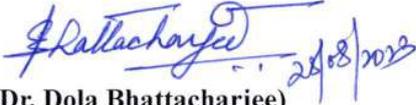
9	A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the head of the organization. The environment management committee should be constituted with one of the members representing nearby village.	No information was provided in these regard.
10	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for the other purpose. Year wise expenditure should be reported to the SEIAA Karnataka, the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru.	
11	The project authorities should inform the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF, Bengaluru regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	
12	The APCCF, Regional Office of MoEF, Bengaluru; the Department of Environment and Ecology, Government of Karnataka and Karnataka State Pollution Control Board shall monitor compliance of the stipulated conditions. The project authorities should extend full co-operation to the officer (S) of these offices by furnishing the requisite data / information / monitoring reports.	The proponent did not furnish the relevant information/ documents. Mandatory six-monthly environmental compliance reports are also not being submitted regularly to this office.
13	The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguard to the SEIAA Karnataka, Department of Environment and Ecology, Government of Karnataka and the APCCF , Regional Office, MoEF, Bengaluru; the Central Pollution Control Board and the Karnataka State Pollution Control Board.	
14	A copy of the clearance letter will be marked to the concerned Panchayat. Local NGO , if any from whom suggestion / representation has been received while processing the proposal.	No information in this regard available in our records.
15	The project proponent should display the conditions prominently at the entrance of the project on a big panel board for the information of the public.	Not complied.
16	The Karnataka state Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office / Tehasildar office for 30 days.	--
17	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality	No detail regarding the date of publication, name of the newspaper, etc. furnished to this office.

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	concerned, one of which 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at http://environmentalclearance.gov.in/ website of the MoEF&CC and http://siaa.karnataka.gov.in/ website of SEIAA, Karnataka. A copy of the same should be forwarded to the Department of Environment and Ecology, Government of Karnataka and the Regional Office, MoEF&CC, Bengaluru.	
18	Concealing factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	--
19	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.	
20	The SEIAA or any other competent authority may alter / modify the above conditions or stipulate any further condition in the interest of environment protection.	
21	Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.	
22	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act 1974, the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991 along with their amendments and rules made there under.	


 (Dr. Dola Bhattacharjee)
 Scientist 'B', RO-Bengaluru.


 (Smt. Praneetha Paul)
 DIGF(C), RO-Bengaluru.



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TEST REPORT

Page No. : 1 of 1

Report No : SLNTL220020042 A	Report Date : 15/02/2022
Issued To: Sri. TV Srinivasa, Sri S Kumar Sy. # 199, Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka.	Customer Reference : Verbal
	Date of Receipt : 12/02/2022
	Date of test start : 12/02/2022
	Date of Completion Of test : 15/02/2022
Sample Particular	Ambient Air Quality Monitoring
Sampling Location	Project Site
Date of Sampling	12/02/2022

Results:

Sl. No.	Parameters	Units	Results	NAAQM Standard	Test Method
01	Particulate Matter (PM ₁₀)	µg/m ³	68.1	100 Max	IS 5182 (Part 23) :1985 (RA 2012)
02	Particulate Matter(PM _{2.5})	µg/m ³	29.0	60 Max	CPCB Manual
03	Sulphur Dioxide (SO ₂)	µg/m ³	15.9	80 Max	IS 5182 (Part 2) :2001 (RA 2012)
04	Nitrogen Dioxide (NO ₂)	µg/m ³	31.3	80 Max	IS 5182 (Part 6) :2006 (RA 2012)

Report Status: The above tested parameters are within the NAAQM Standards.

*****End of the Report*****



Authorised Signatory

- Note :
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 - Sampling not done by us, unless specified.



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TEST REPORT

Page No. : 1 of 1

Report No : SLNLT220020042 B	Report Date : 15/02/2022
Issued To: Sri. TV Srinivasa, Sri S Kumar Sy. # 199, Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka.	Customer Reference : Verbal
	Date of Receipt : 12/02/2022
Sample Particular	Noise Level Monitoring
Date of Sampling	12/02/2022

Method: IS 9989: 1981(RA - 2008)

Sl. No	Sample Location	Results dB(A)		
		L min	L max	L _{EQ}
01	East Side Boundary Area	50.8	55.6	53.5
02	West Side Boundary Area	48.3	53.1	51.0
03	North Side Boundary Area	51.0	56.2	53.9
04	South Side Boundary Area	49.2	54.0	52.0

Note: Noise level stipulated by KSPCB

Residential area is 55 dB (A) (During day time) and 45 dB (A) (During Night Time),
Commercial area 65 dB (A) (During day time), and 55 dB (A) (During Night Time),
Industrial area 75 dB (A) (During day time), and 70 dB (A) (During Night Time),

*****End of the Report*****


 Authorised Signatory

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TEST REPORT

Page No. 1 of 2

Report No : SLNTL220020042 C	Report Date : 15/02/2022
Issued To: Sri. TV Srinivasa, Sri S Kumar Sy. # 199, Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka.	Customer Reference : Verbal
	Date of Receipt : 12/02/2022
	Date of test start : 12/02/2022
	Date of Completion Of test : 15/02/2022
	Sample Particulars : Ground Water (Project Site)

Parameters	Results	Maximum Acceptable Limits (in mg/L)	Maximum Permissible Limits (in mg/L)	Test Method
		(As per IS 10500:2012)		
Colour, Hazen Units	<5	5	15	IS:3025/Part-4
Odour	Agreeable	Agreeable	Agreeable	IS:3025/Part-5
Taste	Agreeable	Agreeable	Agreeable	IS:3025/Part-8
pH Value	7.86	6.5 – 8.5	No Relaxation	IS:3025/Part-11
Turbidity, NTU	<1	1	5	IS:3025/Part-10
Total Dissolved Solids, mg/L	712.0	500	2000	IS:3025/Part-16
Chloride as Cl, mg/L	156.0	250	1000	IS:3025/Part-32
Total Hardness as CaCO ₃ , mg/L	380.0	200	600	IS:3025/Part-21
Calcium as Ca, mg/L	100.2	75	200	IS:3025/Part-40
Magnesium as Mg, mg/L	26.4	30	100	IS:3025/Part-46
Sulphate as SO ₄ , mg/L	37.9	200	400	IS:3025/Part-24
Fluoride as F, mg/L	0.34	1.0	1.5	IS:3025/Part-60
Chromium as Cr ⁶⁺ , mg/L	<0.01	0.05	No Relaxation	IS:3025/Part-52
Residual Free Chlorine, mg/L	<0.1	0.2	1	IS:3025/Part-26
Total Alkalinity as CaCO ₃ , mg/L	320.0	200	600	IS:3025/Part-23
Nitrate as NO ₃ , mg/L	3.9	45	No Relaxation	IS:3025/Part-34
Copper as Cu, mg/L	<0.01	0.05	1.5	IS:3025/Part-42
Iron as Fe, mg/L	<0.1	0.3	No Relaxation	IS:3025/Part-53
Manganese as Mn, mg/L	<0.1	0.1	0.3	IS:3025/Part-59
Phenolic Compounds, mg/L	Not Detected	0.001	0.002	IS:3025/Part-43
Mercury as Hg, mg/L	Not Detected	0.001	No Relaxation	IS:3025/Part-48

Authorised Signatory

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TEST REPORT

Page No. 2 of 2

Report No : SLNTL220020042 C	Report Date : 15/02/2022
Issued To: Sri. TV Srinivasa, Sri S Kumar Sy. # 199, Devaraya Samudra Village, Mulabagal Taluk, Kolar District, Karnataka.	Customer Reference : Verbal
	Date of Receipt : 12/02/2022
	Date of test start : 12/02/2022
	Date of Completion Of test : 15/02/2022
Sample Particulars : Ground Water (Project Site)	

Parameters	Results	Maximum Acceptable Limits (in mg/L)	Maximum Permissible Limits (in mg/L)	Test Method
		(As per IS 10500:2012)		
Cadmium as Cd, mg/L	Not Detected	0.03	No Relaxation	IS:3025/Part-41
Selenium as Se, mg/L	Not Detected	0.01	No Relaxation	IS:3025/Part-56
Arsenic as As, mg/L	Not Detected	0.02	No Relaxation	IS:3025/Part-37
Cyanide as CN, mg/L	Not Detected	0.05	No Relaxation	IS:3025/Part-27
Lead as Pb, mg/L	Not Detected	0.01	No Relaxation	IS:3025/Part-47
Zinc as Zn, mg/L	<0.5	5	15	IS:3025/Part-49
Anionic Detergent as MBAS, mg/L	<0.1	0.2	1.0	IS:13428 Annex K
Aluminium as Al, mg/L	<0.01	0.03	0.2	IS:3025/Part-55
Boron as B, mg/L	<0.1	0.5	1	IS:3025/Part-57
Electrical Conductivity, μ s/cm	1080	-----	-----	IS:3025/Part-14
Total Coliform, MPN/100ml	Not Detected	Not Detectable		IS 1622 - 1981
E. Coli, MPN/100ml	Not Detected	Not Detectable		IS 1622 - 1981

Remarks: The given water sample conforms to IS 10500: 2012 specification for above tests.

*****End of the Report*****


 Authorised Signatory

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By Speed Post



F. No. IA-L-11011/59/2023-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: bhardwaj.adiraju@gov.in

Dated: 11th September, 2023

To,
The Chairman
SEIAA, Karnataka
706, 7th Floor, 4th Gate,
Forest, Ecology and Environment Department,
Government of Karnataka,
M.S. Building, Bangalore-560001.

Subject: OA No. 85/2021 titled 'M/s Parisara Hitharakshana Samithi, Karnataka Vs. Union of India and Ors.'- reg.

Ref.: i. OA No. 85/2021 titled 'M/s Parisara Hitharakshana Samithi, Karnataka Vs. Union of India and Ors.'
ii. EC's issued to various quarry projects vide letters dated 05.03.2016, 27.05.2016, 18.07.2019 and 19.08.2019
iii. Spot Inspection report dated 07.07.2023
iv. Ministry's Letter dated 09.08.2023 seeking inspection report from RO, Bangalore
v. Inspection report submitted by RO, Bangalore vide letter F(C)A/12.7/647/KER dated 28.08.2023
vi. OM dated 28.02.2014
vii. OM dated 02.09.2019

This is in reference to the court matter O.A. No. 85 of 2021 titled 'M/s. Parisara Hitharakshana Samithi, Karnataka Vs. Union of India and Ors.' pending before Hon'ble NGT (SZ). The petitioner has raised issues with respect to the illegal quarrying and crusher units in operation without obtaining prior EC (**copy enclosed**). The content of the petition is self-explanatory.

2. Environmental Clearances issued to these quarry projects are as listed below:
 - i. EC granted by SEIAA, Karnataka vide letter no. SEIAA 1590 MIN 2015 dated 05.03.2016 to M/s P.M. Granite Export Pvt. Ltd.
 - ii. EC granted by SEIAA, Karnataka vide letter no. SEIAA 1589 MIN 2015 dated 05.03.2016 to M/s PMJ Construction Pvt Ltd.



Page 1 of 2

- iii. EC granted by SEIAA, Karnataka vide letter no. SEIAA 1554 MIN 2015 dated **27.05.2016** to M/s. Sri. K Srirama
- iv. EC granted by SEIAA, Karnataka vide letter no. SEIAA 259 MIN 2019 dated **18.07.2019** to M/s GVV Constructions
- v. EC granted by SEIAA Karnataka vide letter no. SEIAA 441 MIN 2019 dated **19.08.2019** to M/s Sri C. Srirama Reddy
- vi. EC granted by SEIAA Karnataka vide letter no. SEIAA 445 MIN 2019 dated **19.08.2019** to M/s Sri Balaji Granites
- vii. EC granted by SEIAA Karnataka vide letter no. SEIAA 446 MIN 2019 dated **19.08.2019** to M/s Sri S. Kumar
- viii. EC granted by SEIAA, Karnataka vide letter no. SEIAA 447 MIN 2019 dated **19.08.2019** to M/s Sri. T.V. Srinivasa

3. As per the Directions of the Hon'ble NGT, a spot inspection has been carried out in the matter by the Dy. Inspector General Forest and Scientist-B of Regional Office, Bangalore and they have observed hillock and water bodies across the area and crusher units being in operation. These quarry projects were observed to be not complying with provisions of the EC as they were not maintaining 7.5 m margins along the lease boundary, poor condition of the haulage, not having proper drainage system, sanitary facilities and retaining walls etc.

4. Accordingly, an EC condition-wise report was sought from RO, Bangalore in the instant matter vide Ministry's Letter dated 09.08.2023. In response to it RO, Bangalore has submitted the inspection report of these quarry projects vide their letter dated 28.08.2023.

5. The report has been examined in detail by the Ministry and it has been observed that there are significant non-compliances.

6. In this reference, attention is drawn to Notification dated **28th February 2014** issued under EIA Notification 2006 (**copy enclosed**) and the related OM dated **2nd September 2019** subsequently issued by the Ministry (**copy enclosed**). Accordingly, the powers to take action in case of violation of EC issued by SEIAA for the project within their jurisdiction lies with the respective SEIAA.

7. In view of forgoing, SEIAA, Karnataka is requested to initiate appropriate action in the extant court matter at the earliest with a copy to the Ministry.

This issues with the approval of the Competent Authority.

(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'

Copy to:

- i. **The Deputy Director General of Forests (C)**, Ministry of Environment, Forest and Climate Change, Regional Office, Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore-560034.
- ii. The Member Secretary, Non-Coal Mining, Ministry of Environment, Forest & Climate Change, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003

(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, मंगलवार, मार्च 4, 2014/फाल्गुन 13, 1935

No. 545]

NEW DELHI, TUESDAY, MARCH 4, 2014/PHALGUNA 13, 1935

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 637(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 5 के अधीन इसमें निहित शक्तियों को पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन केन्द्रीय सरकार द्वारा गठित किए गए सभी राज्य और संघराज्यक्षेत्र पर्यावरण समाघात प्राधिकरणों (जिन्हें इसमें इसके पश्चात् उक्त प्राधिकरण कहा गया है) को उक्त प्राधिकरणों द्वारा अपनी अधिकारिता के भीतर परियोजनाओं या क्रिया कलापों को जारी पर्यावरण अनापत्तियों की शर्तों के अतिक्रमण की दशा में परियोजना प्रस्तावकों को कारण बताओ नोटिस जारी करने तथा इस शर्त के अधीन कि केन्द्रीय सरकार शक्तियों के ऐसे प्रत्यायोजन का प्रतिसंहरण कर सकेगी या उक्त अधिनियम की धारा 5 के उपबंधों को स्वयं अवलंब ले सकेगी, यदि केन्द्रीय सरकार की राय में लोक हित में ऐसी कार्यवाही आवश्यक है, यदि अपेक्षित हो तो अतिक्रमणों के लिए उक्त परियोजना प्रस्तावकों को ऐसी पर्यावरण अनापत्तियों को उन्हें प्रास्थगित रखने या वापस लिए जाने हेतु निदेश जारी करने की शक्तियों का प्रत्यायोजन करती है।

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 637(E).—In exercise of the powers conferred by section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby delegates the powers vested in it under section 5 of the said Act to all the State and Union Territory Environment Impact Assessment Authorities (Hereinafter referred to as the said Authorities) constituted by the Central Government under sub-section (3) of section 3 of Environment (Protection) Act, 1986, to issue show cause notice to project proponents in case of violation of the conditions of the environment clearances issued by the said Authorities to projects or activities within their jurisdiction and to issue directions to the said project proponents for keeping such environment clearances in abeyance or withdrawing them, if required, for violations, subject to the condition that the Central Government may revoke such delegations of powers or may itself invoke the provisions of section 5 of the said Act, if in the opinion of the Central Government such a Course of action is necessary in the public interest.

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

अधिसूचना

नई दिल्ली, 28 फरवरी, 2014

का.आ. 638(अ).—केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त की धारा के प्रयोजन के लिए इससे उपाबद्ध उस सारणी के स्तंभ (3) में उनसे प्रत्येक के सामने उल्लिखित अधिकारिता के साथ उस सारणी के स्तंभ (2) में उल्लिखित प्राधिकरण या अधिकारी को प्रातिकृत करती है:

सारणी

क्रम संख्यांक	प्राधिकरण/अधिकारी	अधिकारिता
(1)	(2)	(3)
1.	पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन केन्द्रीय सरकार द्वारा गठित राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात प्राधिकरण (एस.ई.आई.ए.ए.)	संपूर्ण राज्य या संघ राज्यक्षेत्र
2.	पर्यावरण और वन मंत्रालय (एम.ओ.ई.एफ.) के किन्हीं प्रादेशिक कार्यालयों में तैनात कोई निदेशक, वन संरक्षक या अपर प्रधान मुख्य वन संरक्षक	पर्यावरण और वन मंत्रालय द्वारा यथा-विनिश्चित प्रादेशिक कार्यालय की अधिकारिता

[सं. जे-11013/2/2013-आई ए (आई)]

अजय त्यागी, संयुक्त सचिव

NOTIFICATION

New Delhi, the 28th February, 2014

S.O. 638(E).—In exercise of the powers conferred by clause (a) of section 19 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby authorises the Authority or officer mentioned in column (2) of the Table hereto for the purpose of the said section with the jurisdiction mentioned against each of them in column (3) of that Table:

TABLE

S. No.	Authority/Officer	Jurisdiction
(1)	(2)	(3)
1.	State or Union Territory level Environment Impact Assessment Authority (SEIAA) constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.	Whole of State or Union Territory
2.	Any Director, Conservator of Forests or Additional Principal Chief Conservator of Forests Posted in any of the Regional Offices of the Ministry of Environment and Forests (MoEF).	Jurisdiction of the Regional Office as decided by the Ministry of Environment and Forests

[No. J-11013/2/2013-IA. (I)]

AJAY TYAGI, Jt. Secy.

**BEFORE NATIONAL GREEN
TRIBUNAL
SOUTHERN ZONE BENCH
AT CHENNAI**

O.A. No. 85 of 2021 (SZ)

**M/s. Parisara Hitharakshana
Samithi**

...Applicant

Versus

**Union of India
and others**

....Respondents

**ADDITIONAL
AFFIDAVIT FILED BY
RESPONDENT NO. 1**

S. DIWAKAR

Counsel for 1st Respondent

9884670187